[The Vice-Chairman]

rupees ten thousand the payments shall be made in Government bonds

Provided also that in the case of non-Indian shareholders any amount paid shall not be allowed to be remitted abroad' "

The motion was negatived.

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPA-DHYAY) The question is.

"That the Schedule stand part of the Bill"

The motion was adopted

The Schedule was added to the
Bill

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI Y B CHAVAN Madam, I move

'That the Bill be passed"

The question was proposed.

SHRI BHUPESH GUPTA The massive majority is becoming very costly to the nation, I must say

SHRI D THENGARI. I want to ask only one specific point The protection of Industrial Disputes Act is Actually we have rewithdrawn quested that it should be restored But till then what is the alternative that the Government machinery wants to set up? What is the alternative arrangement that the Government wants to make for the redressal of grievances and protection of their interests? Because, if one protection is withdrawn, some alternative machinery must be set up What is the Government contemplating in that respect?

SHRI Y B CHAVAN I think on this matter you can come to me and we will discuss it

THE VICF-CHAIRMAN (SHRI-MAT' PURABI MUKHOPA-DHYAY) The question is

"That the Bill be passed"

The motion was adopted.

[THE VICE-CHAIRMAN (SHRI V B RAJU), in the Chair]

THE APPROPRIATION (NO. 4) BILL, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73, as passed by the Lok Sabha, be taken into consideration"

This Bill arises out of the Supplementary Demands for Grants of Rs 4897 crores voted by the Sabha on 29th August, 1972 and expenditure of Rs 167 lakhs charged on Consolidated Fund of India as detailed in the Supplementary De-Statements laid before the House on 22nd August 1972 As full have alreadv explanations given in that statement. I would confine myself to a few introductory remarks on some of the ımportant items for which provisions have been sought for in the present batch of the Supplementary Demands

The amounts included in this batch represent the unavoidable minimum additional requirements which have arisen after the passing of the Budget for 1972-73 Of the total Supplementary estimates of Rs 48 99 crores, Rs 14 42 crores are on Revenue Account Rs 34 57 crores are on account of capital expenditure and the disbursement of loans and advances

Of the total Supplementary estimates of Rs 1442 crores on Revenue Account 1 may mention that Rs 1070 crores are required for transitional payments to the former rulers consequent on the abolition of their privy purses etc. Rs 195 crores for liquidation of a part of the excess liability of the River Steam Navigation Company over the value of assets transferred to the Central Inland Water Transport

Corporation on its formation and Rs 143 crores towards reimbursement to the Railways of arrears of expeniture on deployment of Railway Flotection Special Force Battalions in Assam Of the total Supplementary estimates of Rs 34 57 crores on the Capital side Rs 32 15 crores are for investment in the General Insurance Corporation consequent on the Nationalisation of the General Insurance business and Rs 167 crores for investment in the equity capital of the Bharat Heavy Plasta and Vessels Limited by conversion of loans into equity

Six token Supplementary Votes of Rs 1,000 each, two under the disbuisement of loans and advances and four towards other items have also been sought These items have been explained in detail in the respective Demands The expenditure these items during the current year is expected to be met from the Savings within the respective grants

The net cash outgo arising from these Supplementary estimates will be Rs 4732 crores only as Rs crores will be set off on account of conversion of loans into equity

The question was proposed.

SHRI T V ANANDAN (Tamıl Vice-Chairman, Nadu) MrThis Appropriation Bill is for authorisation to withdraw about R_{S} crores from the Consolidated Fund against payments referred to here Out of Rs 4896 crores Rs 36 crores are on account of Capital Outlay The Minister while introducing the Bill, clarified how this capital outlay is being distributed She has said that about Rs 14 crores are on the revenue side If you analyse demandwise you will see that Demands 40 and 44 can be combined because both fall under the Home Ministry namely police and revenue expenditure of the Ministry of Home Affairs In a democratic set up of a country out of Rs 4896 crores about Rs 11 crores are allotted for police Home Ministry

3 P M

Does it show Sir that this amount is to improve the democracy of ours or consolidate the party in by using the Home Ministry and the police against the political parties and the people of this country? This is a point for clarification

Sir, if at all we are interested in our country, whatever we should generate employment, because unemployment is raging in the coun-Minister, try Not only the Prime but others also, the Members of Parliament also, realise how difficult it would be in the future to control working classes and the other sections Statistics have repoorer vealed that not less than 50 per cent of the people of this country draw less than 50 paise a day! Is it for purpose that the country got freedom and got rid of the outsider? Even after 25 years of independence. 60 per cent of the people live on 50 paise a day But as Members of Parliament we are getting Rs 51 a day apart from our salaries! Certainly, Sir, the eyes of the people are wide open today Therefore Sir, anything that comes from the Govern-ment through the Finance Ministry on the budgetary account, I think, ought to be to improve the employment potential in the country it is not so

Sir, against Demand No 7 for Education they say they have voted for Rs 1,000/- You know Sir although you are sitting there today, what the educational policy of our country is Have we removed illiteracy? Sir, I remember soon after independence when, under the leadership of the greatest democrat Shri Nehru, the first Education Minister, Kalam Azad took over charge, said, "It is not so easy to remove illiteracy from this country you give me Rs 4000 crores" many thousands of crores have spent so far' But Sir have we reilliteracy? No Illiteracy is moved still there in the country Why? Because it is in the interest of the political parties and because we, the nolitical parties go and exploit the illiterate people for our votes Those who are above 21 years of age have got

[Shri T. V. Anandan]

the voting right under the Constitution and therefore, we go to them and take advantage of their illiteracy and exploit them. I am not criticising the ruling party, but the entire party system in the country, because the political parties exploit the illiteracy of these people for their own good.

Sir, the educational policy in the country is not sound. There are certain statutory safeguards and other things. But, what have we done for adult education? Has any body or any State cared for adult education? No. Even though free education has been introduced in some States. Is this nominal amount of Rs. 1,000/-going to solve the problem?

Sir, free education has been introduced in some States and in Tamil Nadu, free education is there up to the PUC level But, after PUC does any poor man send his son for higher education? No. Why? It is because of the fact that there is what is called the capitation fee which is very well known to every one. Even the political parties MLAs and MPs demand something like ten thousand rupees for a seat in a medical college! This happens in Tamil Nadu. Sir, today it is happening in Tamil Nadu: ten to fifteen thousand rupees for a seat in a medical college and ten thousand rupees for other college seats! Is it fair? Is it for this that independence we got freedom and for, our country? Sir, it is a very sorry state of affairs in the country.

SHRI THILLAI VILLALAN (Tamil Nadu): Sir, on a point of order.

SHRI T. V. ANANDAN: No point of order. I am not referring to anv-body.

SHRI THILLAI VILLALAN: Sir, Mr Anandan has specifically said that he will get a medical college soat for Rs. 10,000 in Tamil Nadu. Mr. Anandan, can you give a specific case with specific particulars?

SHRI T. V. ANANDAN: Surely.

SHRI THILLAI VILLALAN: Without any basis you are making an allegation. You are coming from Tamil Nadu.

SHRI T. V. ANANDAN: I have the honour to belong to Tamil Nadu. The hon. Member who is the leader of the D.M.K. in the Rajya Sabha knows pretty well, if he opens his conscience, that . . .

(Interruptions)

SHRI THILLAI VILLALAN: You please answer me. You have levelled, a specific allegation that you can get a medical student admitted in Tamil Nadu for Rs. 10,000. Have you got any specific particulars? Please give me.

SHRI T. V. ANANDAN: If he goes to the M.L.As of the party to which my hon friend belongs, and questions them, they will themselves expose

(Interruptions)

SHRI THILLAI VILLALAN: Which MLA? 'Some' MLAs, you are saying . . .

SHRI T. V. ANANDAN: Then, coming to the . . .

SHRI THILLAI VILLALAN: If you make any allegation in the august House, you must come prepared with all particulars. Without any basis and without any foundation, and without any material, you are making allegations against the Government.

SHRI NAWAL KISHORE (Uttar Pradesh): These are not 'allegations'; these are facts.

SHRI THILLAI VILLALAN: What are the facts? you tell me the exact facts. I am asking for particulars...

SHRI T. V ANANDAN: It is a fact . . . (Interruptions). Three baskets of mango fruit from Salem got a candidate admitted . . .

(Interruptions)

SHRI K. A. KRISHNASWAMY (Tamil Nadu): That happened during Kamraj's period . .

(Interruptions)

SHRI T V ANANDAN: Kamraj is the greatest man in the country today . . . (Interruptions). Sir, coming now to

SHRI THILLAI VILLALAN: We know both of you . . .

SHRI T V. ANANDAN: We know your entire group here . . .

KRISHNASWAMY: SHRI K A Kamraj was mainly responsible for all these things

VICE-CHAIRMAN (SHRI THE V B RAJU): Please do not interfere . . .

SHRI THILLAI VILLALAN: You ask him to withdraw his remarks . . . (Interruptions).

VICE-CHAIRMAN (SHRI THE V. B. RAJU). Please allow him to have his say. You have had an opportunity to speak.

SHRI T. V ANANDAN: Now. coming to the point, the Ministry of Finance has got an allotment of Rs 4 lakhs and 62 thousand. Sir, how lethargic is the attitude of the Government of the day with regard to its own servants, employees of the Central Government! I think there is a demand every day, every hour, every month, in this country for an interim relief. The other House and this House also tackled this problem, and yesterday it was replied that the matter has been referred to the Pay Commission Sir, if this is the attitude of the Government of the day towards its own employees, the payment of interim relief, it really reveals that the Government of the day is not interested in solving the grievances of their own staff Sir, if the Central Government employees do not exert their best, I ask you: Can this Parliament function? Can this democracy function in this country? Therefore, Sir, they have grossly omitted this anticipated estimate in this grant of Rs 4,62,000. Sir, I know there was a controversy. Even this morning the Labour and Employment Minister was talking to the members of the Consultative Committe of his Ministry.

He says the question of bonus to the Central Government employees will be considered by the Pay Commission May I ask whether terms of reference were given to the Pay Commission for consideration of payment of bonus to the Central Government employees? The question of bonus came only in 1971 and this Pay Commission was appointed in 1969 In April also when the terms of reference were modified and sent to the Pay Commission by the Prime Minister she did not include the question of payment of bonus to the Central Government employees. How deliberate a misleading is it for the Labour Minister in the Houses of Parliament to say that the question of bonus will be tackled by the Pay Commission? It is not so. Sir.

Here also I may suggest the most important sector of the Central Government employees are the railwaywho are the backbone of this country's progress. Was it not admitted on the floor of the House that the railwaymen were performing wonderful work in the recent Indo-Pakistan struggle? How bravely they confronted the guns and the bombs? They are the people who have sacrificed much and yet they have been denied the bonus. When the question arose in this House and in the other House the Labour Minister said that it will be considered when the Bonus Act is being amended. The Bonus Act is being reviewed in a Committee and to that Committee also this question was not referred I would say that in the interests of the country, in the interests of this demo-cracy, in the interests of the leaders who have sacrificed everything for this democracy you must quickly solve this problem of railwaymen. I would suggest here for the consideration of the Prime Minister and the Government, although thıs question is not under consideration with reference to the railwaymen, as a notional grant the Prime Minister can say that the Puja festival advance which the railwaymen are getting wıll be converted into a It will not come to Puja Bonus more than four per cent. If the

[Shri T. V. Anandan]

Prime Minister does this, she will become the beloved Prime Minister, the greatest Prime Minister of the country because the backbone of the progress and the economy of the country is the railwaymen. Otherwise there is a grave danger facing the country. If the railwaymen so far in the last 114 years have never gone on strike on an all-India level. on this issue of bonus the consolidated opinion is so great that nobody can prevent them after September, Before the Puja holidays I want the Prime Minister to give her consideration for the conversion of this festival advance into a bonus. It may not work out to more than 4 per cent which is the minimum bonus that is now being given.

Then I come to Demand No. 58 of the Ministry of Irrigation and Power. As you are aware we have given a very solemn assurance to the people of the country after independence that every village in the country will be electrified? In the Gandhi Centenary year we said that not less than 100,000 villages will be electrified but have we fulfilled that promise to the people? We have not. Here also what is happening? The Tamil Nadu Government came forward and said that the last village in Tamil Nadu has been electrified. I had recently paid a visit to a village in Tamil Nadu about 35 miles away from the city of Madras. It is village No. 113 with the name of Imili and I found there were only five lights in all although there were 80 homesteads. For 80 homesteads there are lights and we do propaganda that all the villages in Tamil Nadu have Tamil been electrified, that leads all other States in India in the matter of rural electrification. Sir, electrification is very necessary. \mathbf{If} we go to Russia—I have been to Russia-what do we find? What communism? Communism is nothing but the electrification and its application to the working class. We are close collaborators of the Russian people. The USSR it is said, are our advisers. My hon, friend and colleague, Mr. Bhupesh Gupta, is not

here now, but he has got a different opinion now. Recently in the last one month there have been internal differences. However, electrification is good for the country. Our great leader, Pandit Jawaharlal Nehru, who wanted to introduce mixed economy in the country, also stressed the importance of electrification.

However, Sir, that will succeed because the entire world adopts what Pandit Jawaharlal Nehru said in those days, although we have forgotten mixed economy and co-existence. But Mr. Nixon has adopted this policy; he has gone to China and to Russia and these three nations are uniting together so that universal peace—Gandhiji dreamt of universal peace—may prevail in course of time.

Now, Sir, in irrigation and power our Governments have utterly failed. They have not taken the first steps of electrifying all the villages. Unless electrification takes place, industrial deyelopment cannot place. All industrial development takes place only in cities and so there is the exodus of people from the rural areas to the cities. On account of this slums are created in the cities. And then in the Legislatures Members ask why the slums have been created. We talk of industrial development But by developing cities only you cannot solve the problem. Villages must be developed. There must be a statutory rule made that in future no city will be developed, that industrial development will not be confined to cities and that industrial development should take place only in those villages where the population is not less than 10,000. We must take a stand which is diametrically opposite to the stand we have taken in the last fifteen years. That is what Mahatma Gandhi said. He suggested cottage industries. If we adopted that, I think in these twenty-five years we could have solved the problems, and there would not have been this Crash Programme costing Rs. 50 crores. Have we spent this Rs. 50 crores to find employment for the unemployed? Yesterday the hon.

Labour Minister was not able give the precise information wanted. He was asked how many were employed under this Crash Programme of Rs 50 crores. The Minister said that so many lakhs of man-days have been given employment This is all due to very bad planning I think, Sir. I am as much interested as the party in power to see that this democracy succeeds in this country because the entire world is watching to see whether we Indians, who had been exploited for 150 years foreigners, have developed so fast and quickly to the level where demowill succeed Whether democracy succeeds or not is the test to which the country and the people of India are put. Therefore I say that the Government of the day make a thorough change in planning and their system of work Sir, I am also interested in labour because I am connected with labour movement Naturally Members of Parliament come in contact with those have-nots. with their daily life, but I do feel how the have-nots feel today How many are there who feel as I do? There are suggestions here: Why not We create an unemployment dole? We do not want, for the sake of charity, to pay everybody who is not But provide them employploved ment so that they may work and earn. Why should not a social welfare taxation be introduced here, say I percent? The developed countries did this, 2½ per cent, 3 per cent, 1 per cent, 5 per cent also for social welfare Why not the entire country be charged at 1 per cent to-day? In the words of the Prime Minister, in a reference to those who are employed today, it is a privilege in this country to be employed Let those privileged classes, who are employed, pay a tax of 1 per cent, apart from the bonus and interim relief and wage structure that are demanded for the Apart working class from these other things, let the working class Ministers including including the the President of India, including of Parliament, including everybody, let all of them be levied a taxation of 1 per cent, and L/P)N)10RSS-5(a)

this be pooled. I am told that about 3700 to 3800 crores of rupees are yearly spent from the exchequer on the payment of wages and salaries for all of us One per cent of it will amount to about Rs. 38 crores every year. Let this sum be exclusively spent for finding employment for the unemployed. This should be apart from the grants made for Plan projects Therefore, this way we must solve this problem of unemployment if we are interested in making democracy a success in this country. Under these circumstances, even If I oppose this Bill it will be passed because of the majority, but as one who is interested in this country and who is in this democracy, I say, Sir, that the Appropriation Bill may be passed.

PRANAB KUMAR SHRI MU-KHERJEE (West Bengal): Mr. Vice-Chairman, I welcome the provisions of the Bill with certain observations. When in this House we pass financial Bill, it reminds us of our own limitations We cannot pass the Bill, we only return it. That is a constitutional provision, I am not going into it. It is rather a welcome provision also. But we can take this opportunity of bringing to the attention of the Government certain points, specific and general. When I was listening to Mr. Anandan, it struck my mind that he raised cer-There taın salıent poınts have been certain provisions in the Appropriation Bill particularly in regard to interim relief which should be given I do not know whether it is in the mind of the Government that interim relief should be given to the Government employees pending the recommendations of the Pay Commission

Another thing for which a provision has been made—I have my own reservation about it, Mr Vice-Chairman-is that Rs 10 crores odd are going to be paid as compensation to the rulers On principle I am against compensation to the rulers Anyway, the Government might have chosen a policy of pick and choose, and I know there are many princes who

[Shri Pranab Kumar Mukherjee] require compensation, who require monetary assistance, and there are many others who do not bother about compensation or who need not be compensated for depriving them of their privileges and privy purses Therefore, Government could have saved some money by at least sparing the big princes and paying compensation to those who actually need it

Sir. I would like to draw the attention of the Government to certain points for which charges have been Appropriation made in the Firstly, I would like to draw the attention of the hon Minister and through her of the Government regarding the Geological Survey India Certain charges have been included in the Schedule for this would like to draw the attention of the hon Minister that a great anomaly is going on in the Geological Survey of India The head office of the Eastern Region is in Calcutta. A section of the office is going to be shifted from Calcutta to Hyderabad. There were certain questions on this particular issue and the answer of the hon Minister is that as Government of India is going to establish a printing press under the Geological Survey of India at Hyderabad at a cost of Rs 6 crores, therefore the map printing section of the Geological Survey of India situated at Calcutta should be snifted from cutta to Hyderabad I am not going the economic viability or the feasibility of the problem. I am rais-That basic ing a basic issue here. issue is everyday when we discuss the unemployment problem, when we discuss the economic distress of West Bengal, almost every Minister comes forward with the promise that no office will be shifted from Calcutta either in the public sector or in the private sector or in a Government concern But when such things take place, I do not know what are the reasons behind it, what are the justifications behind it At the same time these things are taking One office from Calcutta at the instigation of the Government of India

is being shifted. Assurances are there already, ready-made assurances, that there will be no retienchment know there will be no retrenchment for the present, but where are vou going to generate employment? you shift the office, the present employees may be accommodated somewhere, but are you not stopping the employment potentiality? And I fail to understand how the Government of India can prevent the other people from shifting their offices if the Government of India itself resorts to shifting their offices from one place to another. I would like to draw the attention of the hon. Minister to it and I wish she should communicate this sentiment to the Minister in charge of Geological Survey of India.

Another thing to which I want to draw attention is about charges on the police. It has been pointed out by Mr Anandan-he is not hereit looked as if we are going to be converted into a police State from a welfare State. I do not like to share his feeling. But at the same time I would say that perhaps it is mainly because of the charges on the Central Reserve Police such an amount has been allocated. Perhaps you yourself may remember—when Bill was passed enlarging the number of forces in the Central Reserve . Force, an assurance was given by the then Home Minister that it would be looked into so that persons belonging to all the States were recruited for it. Only the other day I put one question on the recruitment policy of the Central Reserve Police Force, and you will be astonished to know that almost 95 per cent of this takes place only from recruitment two or three States-it was admitted by the hon Minister in reply to a Written Answer on the floor of the House

SHRI K P. SUBRAMANIA MENON (Kerala): Most of them coming from the dacoit-infested areas of MP.

SHRI PRANAB KUMAR MU-KHERJEE: Whether they are from among the dacoits of MP or certain other place. I do not like to bother about it The point is law and order is basically a State subject and it would be much better if the Government of India renders financial assitance to the State Governments to increase their police force. The State Governments are primarily responsible for law and order and if in an emergency the Central Government is to maintain a police force such as the Central Reserve Police or any other form of police, my submission is that the recruitment policy should be such so that at least it reflects federal character I am not suggesting that it should not be on Statewise quota, there may be general principles of recruitment, but an administrative machinery may evolved so that at least an equitable distribution is possible to States in recruitment to the Central Reserve Police Force.

Another point is this I am thankful to Mr Anandan that he has aldrawn the attention of the ready hon Minister to that Many times on the floor of this House I have drawn the attention of the Minister that until and unless you take some and positive measures icr concrete eradication of illiteracy amount of the Fifth Five Year Plan, no amount of industrial investment. amount of green revolution is going to change the face of this country According to the latest census report, half of the world's illiterate people live in India-398 million -that is the number of total illiterate people according to the Census of 1972 On the day we got independence, the total population was someabout 380 million After 25 where years of independence when we are going to celebrate the 25th anniversary of our independence the number of illiterate people has increased by 18 million That is the position We had a discussion on the educational policy here and we are assured of bringing a new education policy But we fail to understand how can planning be successful can the oreen revolution be successthe family planning gramme be successful and national

integration be possible and how can you enthuse the people and involve them in planning and in nationbuilding if you have 398 million illiterate people? I am not putting anv question about meagre allocation of some thousands in the Appropriation Bill It may be for nominal charges. But what should be the total attitude of the Government towards problem Twenty-five years elapsed Has Government made any effort to involve the trade union organisation, the mass organisations, the peasants' organisations, the teachers' and students' organisations en masse to fight this greatest problem? I know that it is not possible to do so only for the Government machinery But has anv serious effort been made by the Education Ministry to make a frontal attack on this colossal problem? It is my feeling which I have expressed many occasions on the floor the House that by merely allocating huge sums of money for industrial or agricultural development, merely by saying that in the Fifth Plan serious efforts would be made to involve people in the development of the country by that in the Fifth Plan the saving people will be enthused in the planning system will not do much unless make a frontal attack on the problem of illiteracy Mr Vice-Chairman, Sir, only yesterday the Labour Minister was not in a position to state the total number of unemployed persons in the country If you go the Fourth Plan documents and other documents published by the Government of India you will not be able to find out what is the total number of unemployed and under-employed persons in this country The Government is not in a position to say that From the questions put to him and the answers given by him, we came to know from the hon'ble Minister that out of Rs 50 crores only Rs 32 crores were spent last year on crash programme Rs 18 crores remained Large amounts are sancunspent tioned but the State Government fail to utilise the amounts. Has the Government enquired into the reasons

[Shri Pranab Kumar Mukherjee] behind it. Therefore, I fail to understand what is the fiscal policy of the Government. How do say in the Fifth Plan Appraisal that they will tackle the problem of un-Governemployment if the State ments are not in a position to spend money? Where does the loop hole lie? If a sum of Rs. 52 crores is not utilised for employment generation the States are not making proper use of the money. This is not a question of eight million man days or so. It is not a question of utilisation by this State or that State. There are certain basic lacunae which require to be plugged and which require frontal attack. The Fifth Plan should be formulated in the total perspective with a view to launch a fronted attack on unemployment and regional imbalance. The question is what are the policies of the State Governments. What are they going to do for the rest of the period of the Fourth Plan? Mere allocation of large sums, 1 humbly submit, would not enough. Certain machinery should be formed. We had discussion on the floor of the House practically every day. We have had a discussion the price of sugar. We have had a general discussion on the price of essential commodity. Sir. in 1964 the Government passed an Act establishing the State agencies for the distribution of Food grains. The Food Corporation of India was formed in 1964. But the State \mathbf{Food} Corporations have not been formed as yet. Money was also provided. The initial capital was contemplated at Rs. 10 crores to be given by the Central Food Corporation of India and the Union Govvernment. The Central Government should have allowed each State to form its own Food Corporation. They should have allowed to purchase the essential commodities and these commodities were to be essential distributed through public distribution system. Mr. Vice-Chairman, fail to understand how can you bring socialism, how can you eradicate poverty if you cannot ensure the minimum supply of minimum basic needs to the reople in a regular orderly way? What stands in the way

of establishing Food Corporations in the States, bringing all the essential commodities under State control and then bringing it under public distribution system. What prevents you? Even when we had discussion on the Sugar Policy I failed to understand the reason behind putting 70 per cent. of production under public control and 30 per cent under private control. In spite of the speech of the hon. Food Minister I failed to convince myself how this system would improve the situation. Therefore, my submission to the hon'ble Finance is that each State should Minister \mathbf{F} ood have its own Corporation. Essential items should be under the system of public distribution system. It will be easier then on the part of nationalised banks to give credit.

The last point to which I would like to draw the attention of the hon. Finance Minister is the general problem of regional imbalances. When we went through the speeches of the hon. Finance Minister during the last Budget and when the Prime Minister intervened in the general discussion on the President's Address it was pointed out that a frontal attack would be made on regional imbalances.

Two schemes have been put forward. Financial and other concessions are going to be given to those entrepreneurs who will establish industries in the backward areas. And a 10 per cent subsidy scheme also been announced The schedule of backward areas is there backward districts have been listed. But I would like to know how many industries have been established in the backward areas. Even the private sector is not coming forward. What positive measures have been taken by the Government of India. apart from the mere announcement of these two schemes-financial concession or the 10 per cent subsidy scheme and financial assistance from the financial institutions? What steps have since been taken for the decentralisation of the big financial institutions? It is a long-standing complaint that almost all the big financial institutions have their head offices concentrated in one place which is at the corner of the country. What steps have been taken for the decentralisation of these big financial institutions? What measures have been formulated for bringing about equal development for all the areas? What steps have been taken to do the regional imbalances? I would like to know from the hon. Minister

With these, words, Sir; I conclude.

SHRI K. A. KRISHNASWAMY: Mr. Vice-Chairman, Sir, first of all, I must express my great disappointment at the basic approach of the scheme of the Supplementary Demands and the provisions contained in the Bill. The scheme of the demands is very indifferent to the needs of the common man. The scheme of the demands contain no provision for the relief of the poor and the toiling people. These Supplementary mands do not reflect the true spirit of the nation prevailing to-day in our country. Further the Supplementary Demands do not indicate the trend of the present economic situation in the country.

25th Sir, we are celebrating the anniversary offreedom to-day. Mahatma Gandhi, the father founder of Indian freedom, saw the independence as an opportunity the tear from every Pandit Jawaharlal Nehru, the builder of the Indian Republic, recalled this phrase just before midnight August 14, 1947, when he spoke of India's approaching "tryst with destiny" The wishes of those great patriots have not been fulfilled so far we have completed Even though twenty-five years of independence our smiles are mixed with tears. The task remains the same. India still lives on slogans.

In the realm of polity, we have maintained democratic institutions, but we have distorted them to such an extent that the country is, fact ruled by a dynasty rather than by a democracy.

In the economic field our annual growth rate continues to be a miserable 3 per cent or less. During the last seven years, prices have gone up by 125 per cent. During the last 10 years, the number of educated unemployed has gone up from 5.4lakhs to 22.96 lakhs. The official Planning Commission agrees 220 million people still live below the barest subsistence minimum, i.e. on less than 50 paise a day. Defence budget makes enormous claims on the revenue.

The educational system has barely moved since the British days. Seventy per cent of the Indian people are still illiterate The vast new Taj International Hotel rises in Bombay. M·llions sleep on the pavement, another million in the unspeakable slums. After 20 years of Central planning, the Health Minister admitted that there was no means of fixing a date when the 6 lakh villages would get drinking water.

Sir, while the Government of India has been speaking of the high sounded socialism, it has helped building up countless black fortunes all over the country. The egalitarian pretensions Government have been thoroughly exposed by the Dutt Committee on industrial licensing. The Dutt Committee said that ten top business houses listed in the report had recorded the 30% increase in their assets between 1966-67 and 1969-While their assets totalled Rs. 1,753 crores in 1966, they had increased to Rs. 2230 crores by 1970. Within the group of the ten itself, the fattest became fatter still. The assets of the Tatas grew from Rs. 505 crores to Rs 638 crores within this period. Close behind were the Birlas taking their assets from Rs. 458 crores to Rs. 630 crores. Martin Burns were a poor third who topped Rs. 170 crores in 1970, adding Rs. 17 crores since 1966.

Tax arrears to the tune of Rs. 470 crores would be a matter for serious concern even in affluent country. In India which badly needs every rupee it can raise, such huge arrears reflect a deplorable state of affairs.

[Shri K. A. Krishnaswamy]

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Sir, we cannot say with truth that independence has been aged to destroy crippling economic traditions that encourage poverty and differences in wealth. Neither will it be true if we say that independence has advanced new privileges in hitherto unprivileged classes. Unless these awful blemishes are removed we cannot trully assess the fundamental advantages that independence has brought us.

After having made these general remarks which are very relevant to the supplementary demands, I shall confine myself to Demand No. 44 and Demand No. 111.

Regarding Demand No. 44 of the Ministry of Home Affairs it is stated that additional provision of Rs. 10.75 crores has been necessitated by the following, namely, consequent on the Constitution (Twenty-sixth Amendment) Act, 1971 on 28th December. 1971, the privy purses of former rulers have been abolished and all rights and liabilities etc. thereof have been extinguished and in order, to enable the former rulers to adjust themselves to the changed circumstances, the Government have decided to sanction a non-recurring transitional payment to them.

Sir, the issue of ex-gratia payment to the ex-rulers was discussed in the Parliament and outside on so many occasions in the part. Consistently it was opposed by the progressive parties in the country. In spite of the repeated request and protest the Government has brought the provision of exgratia payment.

The Government's new scheme of paying the ex-gratia payment is an ill-concealed attempt to favour the exrulers at the expense of the public exchequer and tax-payers.

This act of Government of India clearly manifests the extent to which the Government which speaks of socialism is susceptible to pressures from ex-rulers even when constitutionally and in terms of economic justice, it is in a strong position to resist it.

My submission would be that the generosity shown by the ruling party would be a misplaced sympathy for undeserved people. Is it not a fact that these ex-rulers have been paid Rs. 122 crores nearly by way of privy purses during the last 25 years?

Is it not the fact that most of the ex-rulers have got their private properties worth about Rs. 50 lakhs or Rs. 60 lakhs?

Do we not know the Nizam, Mysore Maharaja and Patiala Maharaja have amassed huge properties?

In view of these facts, there is no justifiable reason to the Government of India for giving ex-gratia payment to there ex-rulers.

But, Sir, the question may arise why a Government committed to socialism should behave in this manner? This is because since the ruling party has a massive majority in both Houses of Parliament, they have decided to pay Rs 10.75 crores ex-gratia to the ex-rulers.

Because they have a huge members in Parliament, the Government are paying scant respect and regard to parliamentary norm and propriety. So, Sir, I register my strong condemnation, on behalf of my party, D.M.K., that the move brought forth by the Delhi Government by paying huge amount to the ex-rulers as exgratia is gross violation of the promises and is contrary to the pledges made during the Parliamentary elections in 1971 and State Assembly elections in 1972 to the millions of Indian people.

Regarding Demand No. 111, supplementary grant of over Rs. 32 crores are stated to be needed for payments towards subscribed capital of General Insurance Corporation of India proposed to be set up for the purpose of supervising, controlling and carrying the business of General Insurance.

The exact amount given here is Rs. 32,14,66,000 in the demands. The amount of compensation was raised by another Rs 5 crores. It was 33 crores previously. Then on the ground

of removing of disparities between Indian companies and the foreign companies Rs 5 crores was added This addition is nothing but a calculated su render to the big business houses

This last hour amendment of the schedule in order to benefit the Indian companies makes us suspicious that had the Government ultımately yielded to the pressure of the big monopoly houses who control these companies The Government has totally ignored the purpose for which 25th Amendment of the Constitution was brought and passed in the Parliament by a massive majority This decision of the Government has once again opened the flood gates and the monopoly houses have succeeded in getting their pound of flesh

Sir, on behalf of my party, $D\,M\,K$, I express my disappointment at the manner in which the quantum of amount has been increased to help those monopoly houses who are responsible for holding the country to ransom

Therefore, Sir, I am opposing the demand No 111 under which Rs 5 crores are being paid additionally to the monopoly houses and the demand No 44 under which Rs 1075 crores are being paid to the ex-rulers as exgratia

Lastly through you, Sir, I would like to put forth a few submissions to the Government of India headed by hon Prime Minister, Mrs Indira Gandhi

There is a slide back from the pledges and promises made during the last parliamentary and State Legislative Assembly elections by the ruling party It cannot after all be denied that in industrial and agricultural policy, in the management of circulation of money, and in regard to export and import trade unjust and unnecessary concessions have been made and the monopolists like the Tatas Birlas and others firmly believe that they can twist the arms of the Government The cosy relationship between the Government and the larger business houses is unlikely to lead either to growth or social justice

Administration by gimmicry, the politics of empty propaganda and the substitution of clique fights for honest policy clashes, become the order of the day No one can deny that the author of this whole drama is the ruling party

Take it for granted, they can only raise dust, but cannot raise the level If the Prime Minister Indira Gandhi and her party fails to act, let she and her party take the warning The five year term may seem eternal to them It is not With these words, I conclude my speech

श्री जगदम्बी प्रसाद यादव (बिहार) श्रीमन्, इस अनुपूरक विनियोग विधेयक मे जहा तक कुछ आवश्यक तत्व है, जिनके लिए सरकार व्यवस्था करने जा रही है, जैसे राजा राम मोहन राय पुस्तकालय के लिये आवटन किया गया है, उसमे विरोध करने की बात नही है।

शिक्षा का गब्द ग्राने के साथ-साथ कुछ विशेष बात लोगों के सामने आ जाती है। स्राज तक हमारे देश का जो नेतृत्व था उसने कहा कि शिक्षा मे ग्रामुलचूल परिवर्तन हो, क्योंकि मेकाले पद्धति की जो शिक्षा है उसने आज तक क्लर्क पैदा किए ग्रोर ग्रनएम्प्लाएमेट उससे बढता चला गया । कास्टीट्यशन मे यह दिया गया है कि 6 से 11 वर्ष तक के बच्चो को ग्रनिवार्य शिक्षा दी जाय। मै माननीय मत्नी जी से कहना चाहता ह कि ग्राप यह कह कर इस बा। को अलग हटा सकते है. एप्रोप्रिएशन कह कर लेकिन यह मूल सवाल है, जिसम कई तत्व छिपे हुए है। हमारे स्नानन्दन जी ने एडल्ट शिक्षा के बारे में कहा। एडल्ट शिक्षा तो फार्स बन कर रह गई है। कही लालटैन ग्रौर पस्तके बाट कर लोग मतोष कर लेते है । ग्रब तो वह भी समाप्त हो गया। ग्रब तो वास्तविकता यह है कि हमारे देश में जो बच्चे हैं वे सभी स्कल जा सके, इस स्थिति को बनाने के लिये श्रापने क्या उपाय किए है [?]

शिक्षा से ऊपर चलते हैं तो श्राज देश में मबसे भयकर स्थिति है वेकारी की श्रौर उसमें भी पढ़ें लिखें बेकारों की तादाद इतनी बढ़ती चली [श्री जगदम्वी प्रसाद यादव] जा रही है कि देश मे किस प्रकार का उथल-पुथल उससे होगा, यह सरकार की समझ मे श्राना चाहिये।

इसी के साथ-साथ हमारे ग्रानन्दन् जी ने कहा सभी पार्टियो को दोष देते हुए कि इन शिक्षित नवयवकों को प्रजातव में पार्टिसिपेट करने का भ्रधिकार मतदाता बना कर नहीं दिया जा रहा है। हमने ऋपनी संस्था के द्वारा 18 वर्ष के सभी नवयुवकों को मतदाता बनाने के लिए सरकार से काफी स्राप्रह किया, स्रान्दोलन भी किया । स्राज उनकी सख्या पर्याप्त है ग्रौर वहीं सचमुच मे प्रजातव को समझ कर उसमे पार्टिसिपेट कर सकते है ग्रीर सरकार के गलत कदमों का प्रतिकार भी कर सकते है । उदाहरण देख लिया जाय, दिल्ली में कांग्रेस को पालियामेंट ग्रौर मेट्रोपोलिटन कौसिल मे बहुत मफलता मिली, नगर निगम में सकलता नही मिली, लेकिन वह सकलता ग्रगर कहा जाय तो ग्रधिकाश जो ग्रपढ़ है या पढ़े भी है तो फुली क्वालीफाइड नही है उनके जरिये से मिली । ग्रभी कल युनिवर्सिटी के विद्यार्थियो का चुनाव हुग्रा । काग्रेस काफी सजधज कर श्रपने सारे प्रभाव के साथ चुनाव मे उतरी, लेकिन वहा वह बुरी तरह से पराजित हुई। यह स्थिति बता रही है।

एक माननीय सदस्य . कितने लाख खर्च हुम्रा ।

श्री जगदम्बी प्रसाद यादव लाख की बात तो छोड़िए करोड़ों में चला गया है। शिमला मे, चडीगढ में सैर कराई गई, वह बात तो श्रलग है। यह बताता है कि जो नवयुवक है, खास कर जो शिक्षित समुदाय है, वह किस प्रकार उनसे श्रलग है। इसी प्रकार जहां श्रनएम्प्लायड की बात है, वहा एम्प्लायड की भी समस्या श्राती है। जहां बेकारी है वही पर भयकर महगाई भी है श्रीर नियप्रति चीजों के दाम बढते चले जा रहे हैं। सरकार ने एक श्राण्वासन दिया था कि प्राइम इन्डेक्स जब 238 के ऊपर जायगा तो इन्टेरिम रिलीफ देगे। जून मे ही वह लगभग 238 पहुच गया था।

जुलाई मे तो उसको पार कर गया । यह सबको विदित है, लेकिन सरकार उस ग्राग्वासन के साथ ग्रागे नही जा रही है, मरकार वेट कर रही है पे कमीशन की रिपोर्ट का । पे कमीशन की रिपोर्ट भी एक समस्या उत्पन्न करेगी । सुना है कि दिसम्बर में यह पे कमी शन की रिपोर्ट ग्राएगी ग्रौर दिसम्बर में यह पे कमीशन की रिपोर्ट का क्या होगा, किस प्रकार सरकार उसको कियान्वित करेगी ग्रौर फिर उसको लागू कब से करेगी, यह भी एक समस्या होगी ? स्राप प्रगर केल्कुलेशन लगाएं कि 58 वर्ष के लोग रिटायर करते है तो 72 में 58 हजार से अधिक कर्मचारी रिटायर होगे और ग्रगर रिटायरमेट की एज 55 वर्ष कर दी जाय तो 1 लाख 48 हजार लोग एफेक्ट होंगे। श्रगर यह रेट्टोस्पेक्टिव एफेक्ट से लागू होगा तब तो उनकी पेंशन में फायदा होगा अन्यया उन्हें कुछ नहीं मिनेगा। इसलिये मैं माननीय मंत्री जी से इस बारे में स्पष्टीकरण चाहुगा, जिससे उन लोगों की समस्या का निवारण हो सके। वैसे तो 238 के प्राइस इन्डेक्स के बाद सरकार को चाहिये था कि इन्टेरिम रिलीफ के लिये ग्रागे ग्राती, मत्री महोदय अपने कर्मचारियों के रिलीफ के लिये म्राश्वासन देती ।

जहा तक रजन जयन्ती का सवाल है, इस साल कोई भी क्षेत्र रजन जयन्ती से नही छ्टा है। हमारी सरकार स्लोगन पर चुनाव जीतना चाहती है, स्लोगन पर सरकार चलाने की व्यवस्था करना चाहती है, लेकिन र तोगन से इस देश के ऋधिकाण व्यक्ति भरपेट भोजन—शरीर पर वस्न, सिर छि गाने के लिये घर प्राप्त नहीं कर पाए है। मै बिहार का दृय इस मदन के सामने उपस्थित करता हू जो बहुत मार्मिक है। ग्रापने सुना होगा कि लास्ट ईयर वर्षा के कारण रबी की फमल बर्बाद हो गई, बाड के कारण धान की फमल बर्बाद हो गई। थोडी सी रत्री की फसल जहा तहां हुई वहां भी खराब बीज के कारण—जैसे के पूर्णिया जिले में---खराव हो गई, पौधे मच्छे लगे, लेकिन स्रनाज नही हुग्रा । वर्धा न होने के कारण धान का पौधा ग्रौर जेठवा मक्द भी समाप्त हो गई । इसके

कारण बिहार की समस्या बहुत भयावह है। मै पूर्णिया, सहरसा, मुगेर, छोटा नागपुर का दौरा करके ग्रा रहा हू। पूर्णिया के कुछ हिस्सो में बुरी तरह सखा पड रहा है। वहा पर लाखा होता है की चड़ में जो कसैला होता है और बब्ल की टसी खाने पर लोग बाधित हुए है श्रीर मरने वालो की सख्या दिन प्रति दिन वढती चली जा रही है। कितने ही लोगो के घर पर कई-कई दिन तक चुल्हा ही नहीं जलता। यह कहानी वहा नि य प्रति सुनी जाती है। मुगेर में एक कारपेटर ने, जब वह प्रयने परिवार को भूखा नहीं देख सका, भ्राटे मे जहर मिला कर सभी को खिला दिया। जब सारा परिवार समाप्त हो गया तो उसे जेल में भेज दिया गया । श्रापने देश के 12 छोड़े बड़े राज्यों में सुख। पड़ा है ग्रौर मैं देख रहा था कि सूखे के लिये सरकार ने क्या कुछ आवटन किया है ? वैसे मती महोदया कह सकती है कि स्खे के लिये हमारा एग्रीकल्चर विभाग देख रहा है, लेकिन वित्त विभाग तो भ्रर्थ का मालिक है।

इसमे सिचाई श्रोर विद्युत् की बात देखी। सिचाई श्रोर विद्युत् के लिए भी कुछ खास इसमे नही है। कृषि विभाग की श्रोर मे कहा गया था कि ज्यादा ट्यूबवैल लगाए जाएगे श्रौर सारे देश के पैमाने पर ट्यूबवैलो का निर्माण होगा। जब विहार स्टेट की श्रोर देखता हू तो मालूम होता है कि विजली दिन मे सैकडो बार बन्द होती है, गुल हो जाती है श्रौर हजारो-हजार ट्यूववैल— निजी श्रौर सरकारी—विना विद्युत के पडे हुए हैं। यह स्थिति कृषि सलाहकार समिति मे ज्यादातर स्टेटो की रिपोर्ट मे श्राई।

SHRI SYED AHMED (Madhya Pradesh): On a point of order There is no quorum, $S_{1}r$. .

(Interruptions)

4 P.M

श्री जगदम्बी प्रसाद यादव श्रीमन्, मैं बिहार का एक चित्र खीचना चाहता हू। ग्राज 12 राज्यों में जो सखें की स्थिति है, उससे निप-टने के लिये केन्द्रीय सरकार बया कर रही है [?] मैं चाहगा कि उस के लिये सरकार ग्रावण्यक

इवासन दे और कुछ व्यवस्था करे। स्राज भख से लोग व्राहिमाम कर रहे है ग्रीर जिनके लिये सरकार कहती है कि हम एक भी श्रादमी को भुख से नही मरने देगे, लेकिन मुझे ग्राश्चर्य होता है कि लोग उसके बाद भी मदने जा रहे है ग्रौर जब भूख से कष्ट पाते है ग्रौर सह नही पाते तो जहर खाकर मरते है। भ्राखिर लोग जहर खा कर क्यो मरते है ? यह म्राप की रजत जयती का वर्ष है। ग्राप उसे बड़े समारोह से मनाने जा रहे थे, लेकिन विरोधी दल के सदस्यो ने श्रापको बताया कि 12 राज्यों में सखा पड रहा है स्रौर वहा भूख के कारण लोग कलप **र**हे हैं स्रौर **ग्राप** की ही रिपोर्ट है वि 22 करोड लोग ऐसे है कि जो गरीबी के स्तर से भी नीचे की जिन्दगी बिता रहे है ग्रौर इस सुखे के कारण ब्राज जो लोग कष्ट पा रहे हैं उस हालत में देश के ग्रगर ग्राप दो, चार करोड लोगो को निकाल दे, तो बाकी देश के सारे लोग ही ग्राज ताहीमाम कर रहे है। तो रजत जयती के ग्रवसर पर इन गरीबो के लिये क्या होगा, देश इस भ्रवसर पर भ्रापसे यह जात-कारी चाहता है। केन्द्रीय सरकार उनके लिये कुछ पैसा भी आवटन करने की बात कर सकती है, लेकिन अधिकाश राज्यो मे श्राज कल जो मुख्य मत्री बनाये गये है, वह टेलीफोनिक भुख्य मत्री बनाये गये हैं। भ्रयने राज्यों में ही उनकी लीडरिशप ग्रौर सुपीरियोग्टिं का सीनियोरिटी का कोई प्रभाव नहीं है ग्रौर भ्राज उनकी स्थिति ऐसी नाजुक हो गयी हे कि प्रति सप्ताह या महीने में कम से कम दो, तीन बार ही। उनको यहा स्राणीर्वाद लेने ग्राना पडता है, उनका जिन्होने उनको मख्य मवी बनाया है ग्रोर इसका नतीजा उमड कर म्राज सामने म्रा रहा है। एक तो वह म्रपने यहा सूखे का मुकाबला नहीं कर सकते ग्रौर दूसरे एडमिनिस्ट्रेशन पर कोई वर्चस्व उनका नही है। पार्टी के अदर भी आदोलन चल रहे है, चाहे वह बिहार का हो या बगाल का हो या मध्य प्रदेश का हो। तो म्राज वहा यह स्थिति नही रह गयी है कि वे ग्रच्छी तरह से ग्रथने प्रणासन को चला सके।

[श्री जगद बी प्रशाद यादव]

जहां तक राजाओं को प्रीवी पर्स के बदले कंपेंसेशन देने की बात है वह श्रपनी जगह पर है, लेकिन उनके नीचे जो उनके कर्मचारी अवकाश प्राप्त कर रहे है, उनकी समस्या का कोई निराकरण इस सरकार ने नहीं किया है। जहां तक राजाश्रो को दबाने की बात थी, वह उन्होने दबाया ग्रोर जब उनको देने की बात आ रही है तो आप उन को देने जा रहे है, लेकिन जो सरकार गरीबी हटाने की बात करती है, जो गरीबी की देखभाल करने की बात करती है, वह राजाग्रों के जो भ्रनएप्लायड कर्मचारी है, उनकी कोई व्यवस्था नही करना चाहती । इसी तरह जब बजट सत्र म्राता है, तो पिछने तीन सत्रो से यह बात ग्रा रही है कि सरकार छोटे किसानो कीं मदद करेगी ग्रौर उसके लिये जब हमने बात की कि छोटे किसान भी बड़े किसानो की तरह ट्रैक्टर लेना चाहते है, भ्रपने यहा पंपिग सेट लगाना चाहते है, लेकिन उनको ऋण नही मिलता तो सरकार ही पिछले तीन सत्तो से उनकी सिवयोरिटी लेने की बात करती है। पहले बजट सत्र मे यह बात कही, दूसरी बार उसकी परिभाषा की स्रौर तीसरी बार कहा कि हम एक्सपेरीमेट के रूप मे कुछ दे रहे है। तो अगर रजत जयन्ती के वर्ष मे एलाबोरेटली गाव-गाव मे इसके लिए व्यवस्था करते तो शायद कुछ हिसाब सही बैठता।

श्रीमन्, एक प्वाइट ग्रीर कहना चाहता हू। किसी भी देश की प्रगति बिना यातायात के नहीं हो सकती। कम्युनिकेशन के रास्ते ही प्रगति ग्राती है। लेकिन ग्रगर ग्राप देखें तो हमारे देश में यातायात का एक मात्र साधन रेल है ग्रीर उस के सिवाय यातायात का जो डेवलपमेंट होना चाहिये वह देश में नहीं हुग्रा ग्रीर इसी कारण ग्राज ग्रपने देश की प्रगति नहीं हो पा रहीं है। लेकिन सरकार का ध्यान इसकी तरफ नहीं है। मैं कल ग्रपने प्रधान मंत्री की दुखद स्पीच पढ़ रहा था कि भारत एक विशाल देश है ग्रीर ग्रीलेपिक खेलों में जो लोग उसका प्रतिनिधित्व करने गये हैं भीर उन का जो वहां काम है वह बड़ा दुखद है।

मै जानना चाहता हूं कि स्रोलेंपिक में जो खिलाडी जाते है उनके लिये क्या किया गया है ? वहा जो खिलाडी जाते है उनको बरसो तैयारी कराई जाती है। भ्रपने यहां उसकी क्या व्यवस्था है स्कल ग्रौर कालेजो में ग्रौर ग्रपने यहा जो श्रेष्ठ खिलाडी है उनके लिये ग्राप ने ग्राज तक क्या व्यवस्था की है ? श्रीमन्, शिक्षा विभाग के साथ उनको ग्रटैच कर दिया गया है, लेकिन उनकी कोई उचित व्यवस्था नहीं हुई। पहले राजा महा-राजा होते थे ग्रौर पहलवान उनके यहां रहा करने थे, लेकिन भ्राज भ्रगर कोई पहलवान होना चाहता है तो उसको भरपेट खाना भी नही मिलता ग्रौर इसी कारण इन स्रोलेंपिक्स में स्रपनी स्राशास्रों पर तुषारापात होता जा रहा है ग्रौर वहां हम को कही विजय मिलेगी इसमे मझे सदेह है। इस कारण मै चाहगा कि मत्री जी इन बातों पर विचार करे तो ग्रच्छा है।

श्री रणबीर सिंह (हरियाणा): उपसभापति जी, साढे 42 करोड के लगभग रुपया हम कुछ तो उन हिस्सेदारों को जो जनरल बीमा कंपनियो के हिस्सेदार थे ग्रौर कुछ भृतपूर्व राजाग्रो को देने जा रहे है। इन दोनों के बारे मे सदन मे बिल पास हो चुके है ग्रौर जहां तक उस पैसे को देने का सवाल है उसमें कोई दो राये भी नहीं हो सकती, लेकिन एक बात जरूर सही है कि हमारे देश के भ्रदर भ्राज बहुत जरूरत है इस बात की कि देश की वेकारी हटे श्रौर देश में कल कारखाने लगे। छोटे कारखाने लगें, बडे कारखाने लगे ग्रीर जो पहले के भूतपूर्व नरेश है, अगर उनको पैसा दे दिया गया तो वह लाखों रुपया खर्च किया करते है, वह इसको भी खर्च कर डालेगे ग्रीर ग्रगले साल फिर हमारे ऊपर एक ग्राफत श्रा मकती है। कोई भी रहम की दरख्वास्त दे सकता है ग्रौर वह एक मुक्किल की बात होगी। इसी तरह से जिन लोगो ने बीमा कपनियों मे हिस्सा लिया हुया था वे लोग भी ऐसे है कि जिनको पैसे की ग्रभी जरूरत नही है। तो मै चाहगा कि इस पैसे को सरकार इन दोनों तरह के लोगों को

बाड की शक्ल मे दे ग्रौर उसके साथ साथ उनको इडस्ट्यिल डेवलपमेट मिनिस्ट्री प्रेरण। दे, जो भृतपूर्व नरेश है या जो बीमा कपनियो के हिम्सेदार है उनको प्रेरणा दी जाय कि वे किसी न किसी कारखाने लगाने मे उस पैसे को लगाये ताकि देश की बेकारी हटाने के लिये काम श्रावे जो रुपया हम बडी मुश्किल से निकाल कर उनको दे रहे है, उससे देश को भी मदद मिले भ्रौर उन की मदद तो उससे होगी ही । सभापति जी, वैसे तो जैसे सदन के श्रदर विचार रखे गये कई तरफ से, उनमे कई एक पहलू है। बहुत सारे दोस्तो का ख़याल था कि यह पैसा कम होना चाहिये, कोई कहता है कि नहीं होना चाहिये या ज्यादा होना चाहिए ग्रौर इस समय मै उस बहस मे जाना नही चाहता, क्योंकि सदन ने इन दोनो बिलो को पास कर दिया है भ्रौर जो भी किया गया है वह समझ बुझ कर किया गया है। बहुत से लोगो को एतराज था कि नरेशो को जो पैसा दिया जायगा वह किस उसूल के तहत दिया जायगा या किसी का फेबर विन करने के लिये दिया जायगा। बैसे तो श्राप जानते है कि जो भतपूर्व नरेश है श्राज उनका फेवर विन करने की कोई स्रावश्यकता नही है। 1947 में उसकी ग्रावश्यकता थी क्योंकि उस समय उनके हाथ में कुछ शक्ति थी ग्रौर वे देश में गडबड कर सकते थे। ग्राज तो उन पर रहम करने के नाते सरकार उनको कुछ राहत देगी भ्रौर उनके बच्चो पर रहम करने के लिये देगी, लेकिन उनके बच्चो के प्रति रहम हो और देश के प्रति भी रहम हो इसके लिए जरूरी है कि उनको यह पैसा बाइस की शक्ल में दिया जाय ग्रौर उनको प्रेरणा दी जाय कि वह उनको कारखानो में लगाये ताकि उन के बच्चो का ग्रौर देश का भला हो ।

इसके इलावा मैं कहना चाहता हू कि हरियाणा प्रदेश सारी जगह जहा-जहा नहर का या टयूबवेल का पानी नही मिल सकता है, वहा-वहा कहत का सा जमाना ग्रा गया है, इसलिये बहुत जरूरी है कि ऐसे हम काम करे जो कि इसी साल मुक्म्मल भी हो जाये ग्रौर उसके साथ-साथ वह ग्रनाज पैदा करने मे भी देश की मदद करे ग्रौर उसके लिये जितना पैसा चाहिये वह वित्त मत्नालय निकाले।

उपसभाध्यक्ष जी. ग्राप जानते है कि हमारे प्रदेश ने देश के सामने एक मिसाल रखी ग्रीर **अभी तक कोई दूसरा प्रदेश इस बात मे** कि कोई योजना समय से पहले पूरी हो श्रौर जल्दी परी हो, हमारा मुकाबिला नहीं कर पाया । लेकिन हमारे प्रदेश के प्रन्दर भी बहुत भी बहुत बडा हिस्सा है जो कि सुखे मे है ग्रीर जहा कि बरसात के बगैर कोई फसल नही होती। कुछ हिस्सा है जहा कि नहर की व्यवस्था है वहा फसले कुछ है लेकिन जहा सुखा है वहा फसल होने की कोई उम्मीद नही है। ग्राप जानते है कि पजाव का नाम बडा ऊचा था श्रीर हम भी पजाब प्रदेश के हिस्सेदार थे, लेकिन जब से हमारा प्रदेश बना तब से तरक्की मे पजाब के मुकाबिले में हरियाणा श्रागे बढा। पजाब हमारे मुकाबिले में बहुत बड़ा सूबा है, वह 1 करोड़ 35 लाख की ग्राबादी का सुबा है ग्रीर हम 1 करोड़ के करीब है, खेती की जमीन भी वहां ज्यादा है, वहा जमीन के नीचे भी पानी कुछ ज्यादा है ग्रौर नहर का पानी भी ज्यादा है, वहा की सरकार की ग्रामदनी भी ज्यादा है लेकिन जहा तक पिग सेट ग्रौर ट्यूबवेल लगाने का ताल्लुक था, हरियाणा उससे ग्रागे है। हमारे प्रदेश मे 1 लाख 6 हजार ट्यूबवेल लगे है, बिजली के क्नेक्शन उनको मिले है और पजाब के अन्दर कोई 95 हजार के करीब है। आज मै दावे से कह सकना हू कि जिस तरह से इतना बड़ा काम किया और इसका जो सबत देश के अन्दर दिया, उसको देखते हुये जितना भी पैसा हमारी सरकार को दिया जायगा, उससे दिसम्बर श्रौर जनवरी के पहले-पहले वह पानी पैदा कर सकती है श्रौर उससे हम खेत की पैदावार को बढ़ा सकते है ।

उपसभाध्यक्ष जी, ग्राप जानते हैं कि हमारे यहा नहरो की कुछ योजनाये हैं ग्रीर जहां कच्ची नहरे हैं, जहां कि 20-30 फीसदी पानी जमीन

[श्री रणवीर सिह]

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चस जाती है, क्योंकि जहां से नहर चलती है और जहां पहुचती है वहां तक सैकड़ों मील होता है ग्रीर ग्रगर उसको पका। कर दिया जाय तो वह पानी बचता है, तो ऐसी नहरो को पक्का करने की योजना है। स्रभी हमारे यहा एक योजना चलती है, जिसको स्रागुमेटशन कैनाल की स्कीम कहते हैं, उसके ग्रन्दर हम चार या साढे चार हजार क्यसेक पानी की एक पक्की नहर बना रहे है ग्रीर उसके साथ-साथ ट्यूबवेल भी लगा रहे है। वह योजना बहुत जल्दी खत्म हो सकती है और मै तो कहगा कि ग्रगर हमारे ऊपर पैसे की कमी की तलवार न चलती तो वह ग्राज से पहले कभी ही खत्म हो जाती ग्रौर उस योजना से एक हजार क्युसेक्स पानी जमीन से निकाल कर के या जमीन के ग्रन्दर जाने से रोक कर के हम बचा सकेंगे भ्रौर उसे खेती की पैदावार में लगा सकेगे बशर्ते कि जो हमारी सरकार को 8 करोड़ के करीब रुपया चाहिये, वह रुपया मिल जाय । इसी तरह से मै पूरे विश्वास के साथ कह सकता हु, एक भूतपूर्व वजीर के नाते भी स्रोर सदन के एक सदस्य के नाते भी मै पूरे विश्वास से कह सकता हू कि केन्द्रीय सरकार भ्रगर हम से चाहे कि 40 हजार या 50 **हजार प**पिग सेट लगा दे तो इप साल के खातमे से पहले हम लगा सकते है ग्रौर यह चाहे कि इस ग्राने वाली फसल में भी उनका फायदा हो तो वह भी हो सकता है।

उपसभाध्यक्ष जीं, इसी तरह से जहा कहत का इलाका है, वहा लोगों को काम देने का सवाल है तो सडक बनाने के सिलसिले में या ख्रोर दूसरी योजनाख्रों के सिलमिले में हरियाणा के बारे में कोई शक नहीं कर सकता, जितनी तेजी से हम काम कर सकते हैं देश के फायदे के लिये, प्रदेश के लोगों के फायदे के लिये, प्रदेश के लोगों को रोजी देने के लिये और अनाज की पैदावार बढ़ाने के लिये, उसमें दूमरे प्रदेश अभी तक हमार। मुका-बिला नहीं कर पाये। तो मैं चाहूगा कि वित्त मत्री महोदय वित्त मंत्रालय से इस बात की सिफारिश करे कि वह हमे रुपया दे श्रौर में सरकार को विश्वास दिलाता हू कि पानी की योजना के लिये या खेत की तरक्की करने के लिये या सड़ के बनाने के लिये ताकि गरीब श्रादमियों को रोजी मिल सके उसके लिये जितना भी पैमा हमारी सरकार खर्च कर सकती है या हमारे मुहकमें खर्च कर सकते हैं उनको उतनी इमदाद वित्त मवालय दे सके, अगर हमें 20,22 या 25 करोड़ रुपया भी देने का श्राश्वासन दे दिया जाय तो जहा हम अने प्रदेश के लोगों को रोजी दे सकेगे, बेकारी को हटा सकेगे उसके साथ-साथ देश के लिये अनाज पैदा करने में भी अपना योगदान दे सकेगे। तो मैं आपकी मार्फत वित्त मवालय से प्रार्थना करना चाहता हू कि इसका वह प्रबंध करें।

जैसा कि ग्राप जानते है ग्रर्थ विज्ञान शास्त्रियो का खयाल था कि जहा भ्रोवरड़ाफ्ट हो गया, प्रदेशों के अन्दर चाहे वह तनखाह के अन्दर हो या किसी ग्रौर मद के ग्रन्दर हो, उसके कारण हो गया, लेकिन हमारे प्रदेश के अन्दर कोई ऐसी बात नहीं। योजना कमीशन ने कोई योजना मज़र की या नहीं की, हमारी प्लान स्कीम थी या नहीं थी, लेकिन जो भी पैसा खर्च हुम्रा था, जिसकी वजह से श्रोवरड्राफ्ट की बात हुई वह तमाम का तमाम रुपया नई योजनात्रो को आगे बढ़ाने मे चाहे वह पानी की योजना थी, चाहे वह सड़को की योजना थी, चाहे वह ट्यृबवेर की योजना थी, चाहे वह नहरों को पक्का करने की योजना थीं, जितना भी स्रोवरङ्गफ्ट हुस्रा था वह उन तमाम योजनात्रो को ग्रागे बढाने मे खर्च हुम्रा था। हमको एक बडा धक्का लगा, हमारी तरक्की को धक्का लगा, इस एक बात के कहने से कि जिन प्रदेशो ने स्रोवरङाफ्ट कर लिया वह पहले पैसा दे दे तब म्रागे केन्द्रीय सरकार म्रपनी इमदाद देगी। तो इससे हमारे प्रदेश की तरक्की से चार, पाच या छ महीने के करीब सुस्ती भ्राई, तो वह सुस्ती दूर हो सके ग्रौर जो हमारी स्पीड थी, जो हमारी रफ्तार थी, तरक्की की, उसी रफ्तार से हम अपने प्रदेश को आगे बढ़ा सके, इसके लिये

मै श्रापकी मार्फत वित्त मंत्रालय से श्रपील करूंगा कि जो 108 करोड़ के करीब वह इजाजत दे रहे है कि श्रौर कर्जे का उठाया जा सकेगा उसको दे दे ताकि जहां कुछ श्रनाज की पैदावार बढ़ाने की योजना है या बेरोजगारी को दूर करने की योजनायें हैं, उनके श्रन्दर योगदान दिया जा सके। तो मेरा कहना है कि हरियाणा को 20 करोड़ रुपया दिया जाय ताकि हम श्रपने प्रदेश की तरक्की को श्रागे बढ़ा सक।

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, about the Bill before the House I do not want to go into the details because atter all, I understand the urgency and once the commitments of the Government have been made, they have to be met. So, I am not opposed to it. But there was one thing that I wanted to emphasise on this occasion. It must be taken for granted that the country is now facing a very grave economic crisis. Whenever the question of dearness allowance or the necessity of consumer goods, etc. comes up, the Government comes out and says, that it is going to increase production, it is going to control the price-line, etc.

It is not possible to control the prices because the basic thing is inflaction. The Government has resorted to extravagant expenditure. Investments are made but the return is not guaranteed. And this way we went on spending money like anything. Now it is time that we are cautioned and effect drastic reduction in the general administrative expenses of the Government.

Sir, in the year 1947-48 our revenue was Rs. 349 crores and the revenue expenditure was Rs. 234 crores. There was then a surplus of Rs. 115 crores. Today our revenue expenditure has gone up to Rs. 4.124 crores. The same Government is in power. I can understand an expenditure which goes into productive channels, if there is return on it. But most of it does not yield any return. That means the country is being unnecessarily burdened with unnecessary expenditure.

Look at the debts. Indebtedness has gone up to an extent to which one could never dream. On 31-3-71 the local debt came to Rs. 7,687 crores and the foreign debt in April, 1972 stood at Rs. 7,809, total debt being Rs. 15,496 crores. If this borrowed money were invested in to productive channels we would be better off, the taxpayers would have been relieved. So our indebtedness is increasing and our wasteful expenditure is increasing. We are observing our 25th Anniversary. How many crores of rupees will be spent on these celebrations? Ministers will be going in helicopters for inauguration ceremonies and crores of rupees will be wasted. I suggest this waste must be stopped.

Another thing is overdrafts and currency. I would give some figures for the benefit of the hon'ble Members. While the money supply with the public in 1960-61 was Rs. 2,868 crores, in 1971 it was Rs. 7,137 crores. So this speed of currency supply goes on. On the one side borrowing goes on without any restriction and on the other expenses are going up every day. The issue of currency from the Nasik Press is going up unchecked. I would give one suggestion. I suggest that Parliament sanction might be obtained for a limit of loan. The Public Accounts Committee had also once recommended but the Government did not pay any attention:—

"The executive power of the Union extends to borrowing upon the security of the Consolidated Fund of India within such limits, if any, as may from time to time be fixed by Parliament by law and to the giving of guarantees within such limits, if any, as may be so fixed".

This article of the Constitution allowed Parliament to fix a limit but the Government has never come forward with it because that limit will just tighten the hands of the Government with regard to borrowing.

So I suggest that the time has now come when Parliament's sanction should be obtained as required by the Constitution as to what would be the limit of Government borrowing. Likewise, some expenditure part of it also should be controlled. I do not want to dilate on that because there

[Shri Mahavir Tyagi]

are other Members who will be speaking on the issue; involved. But this is the basic principle which I wanted to emphasise. I urge the Government to consider this because they must think that the financial position is not a party question. It is joint property and the whole people are involved in it. So irrespective of party politics, irrespective of whether we belong to the Opposition or the treasury benches, we are all unanimous in seeing to it that our finances are run in a healthy manner And we are prepared to give our fullest co-operation to the Government in this re-

श्री योगन्द्र शर्मा (बिहार) उपसभाध्यक्ष महोदय, यह जो 48,98,50,000 ह० की पूरक मागें हम लोगों के सामने पेश की गई ह, उनमें करीं व 90 प्रतिशत मागें ऐसी हैं जो सरकार राजा-रानियों बीमा के महा-सेठों की मदद करना चाहती है। करीं ब-करीं ब 90 प्रतिशत मागे ऐसी हैं जो उनकी मदद की मागे हैं श्रीर करीं ब डेढ करोंड की ऐसी मागे हैं कि जनता यदि उन मागों के खिलाफ है श्रीर श्रादोलन करें तो उनकों डडे में ठींक किया जाए। इसलिये पुलिस से जनता को दमन करने की माग श्रीर जनता के दुश्मन राजे श्रीर रानीं श्रीर महासेठों को मदद करने की दो मागे हैं। श्रकसोंस तो इस बात का है कि ये मागे ऐसी सरकार की श्रोर में की जा रही हैं जो प्रगति, जनतत श्रीर समाजवाद की बाते करते हैं।

श्रीमन्, श्रभी दो घंटे पहले इस सदन में बीमा कपितयों के महा-सेठों को 38 करोड़ रुं देने की जो बात थी उस पर चर्चा हो चुकी है श्रीर सदन के दोनों पक्षों के प्रवक्ताश्रों ने इस बात का विरोध किया कि बीमा कपित्यों के महा-सेठों को इतनी बड़ी धनराशि देने की कोई जरूरत नहीं है, फिर भी सरकार ने पास करा लिया । इस पर में नहीं बोलना चाहता हू क्योंकि उस पर चर्चा हो चुकी है। में श्रब राजा श्रीर रानियों की बात करना चाहता हू। 10 करोड़ 75 लाख रूं राजा श्रीर रानियों को दिए जा रहें हैं। कहा

जाता है, यह जेब खर्च नहीं है, यानी जिसको श्रग्रेजी मे प्रिवी पर्स कहते है, क्योंकि उसका तो हमने खात्मा कर दिया--यह अनुग्रह-दान है, एक्स ग्रेशिया पेमेट भ्रीर राजा भ्रीर रानियो के लिये तो सरकार का हृदय स्नन्यह से भरा हुस्रा है। उनके प्रति 10 करोड रु का अनुग्रह और दूसरी तरफ ग्राज महगी की मार से पूरे देश में हाहाकार मचा हमा है। स्थायी मासिक वेतन पाने वाले लोगों के तमाम के बजट फेल कर रहे हैं, वे महगी की मार से पीडित है। परे देश में वह महगी भत्ते की माग करते है, उनके लिये सरकार के पास ग्रनुग्रह नहीं, उनके लिये सरकार के पास क्रीध है स्रोर राजे स्रोर रानियों के लिये सनुग्रह है। मै सरकार से प्छना चाहुगा--श्रापने तो अपनी नीतियों का जो ऐलान किया है, वह यह है कि समाज के दुईल पक्षो की विशेष रूप से सहायता। तो क्या ये मागे उसी नीति का प्रतिबिम्ब है ? महगाई से पीडित मर रहे है, स्रात्महत्या कर रहे हे, वे महगाई भत्ता बढाने की माग कर रहे है, रिलीफ की माग करते है, उनके लिये ग्रापके पास पैसा नहीं है स्रौर राजास्रो स्रौर रानियो की अठखेलियो के लिये 10 करोड रु० है।

जेब खर्च के लिये तो 10 करोड रुपया दिया जा रहा है, लेकिन जिनके पास खाने के लिये नहीं उनके लिये सरकार के पास पैसा नहीं है । तो मैं यह कहना चाहता हूं कि श्राप किस नीति पर चल रहे हैं ?

श्राज तक भारत के इन राजा रानियों को 110 करोड़ रुपया जेबखर्च के लिये दिया जा चुका है श्रीर इम तरह से गरीब जनता का पैसा ये लोग खर्च कर चुके हैं श्रीर जो यह 10 करोड़ रुपया श्रव दिया जा रहा है, वह इन लोगों के ऐशों श्राराम करने के लिये दिया जा रहा है। श्राज इस देश में कौन राजा रानी ऐसी है जो महगाई से पीडित है या उनके चुल्हें बन्द पड़ें हुए हैं या फिर वे बेरोजगारी के शिकार है ताकि हम मानवता की दृष्टि से उनकी सहायता करें? लेकिन ये राजा श्रीर रानिया कौन है जिनकों 10 वरोड़ रुपया

दिया जा रहा है और वे इस रुपये का किस तरह से उपयोग करेंगे? वे लन्दन और पैरिस में जाकर इस रुपये से ऐशो आराम उडायेंगे। क्या किसी देश की सरकार जिसकी जनता भूख से पीडित हो, जहा पर सूखा और अकाल पड रहा हो, जहा की जनता भूख में दम तोड रही हो, जहा पर सैकडो लोग भूखमरी के शिकार हो चुके हो, ऐसी अवस्था में राजा रानियो को 10 करोड रपया जेंब खर्च के लिये दिया जाय, यह कहा तक उचित बात है? पता नही किस सिद्धात के आधार पर, किस नीति के आधार पर यह माग मजूर की जा रही है और किस नीति के आधार पर सदन के सदस्य इसे स्वीकृति देने का दस्साहस कर रहे है।

इतना ही नहीं, सारे देश को मालूम है कि इन राजा रानियों की करोड़ो-करोंड़ों रुपयों की सम्पत्ति है, महल है, अट्टालिकाए है, जमीन है, जेवर हैं और ज्वेलरी है। सरकार इनकी ज्वेलरी पर वैल्थ टैक्स नहीं लेती है और जो रुपया दिया जा रहा है उस पर भी कोई टैक्स नहीं लिया जायेगा। इस तरह से राजा रानियों को दिया जाने वाला पैसा कर से मुक्त है और उनकी करोड़ों रुपये के ज्वेलरी, जेवरात जो काले धन के रूप में बोलते हैं, वे भी वैल्थ टंक्स में मुक्त है। इतना ही नहीं विदेशों में गुल्लफरें उड़ाने के लिये उन्होंने विदेशीं बैकों में रुपया जमा किया हुआ है आर इन सारी चीजों के लिये सरकार का हृदय अनुग्रह से द्रवित है और इसीलिए वह उन्हें 10 करोड़ रुपया देने जा रहीं है।

सबसे बडी विडम्बना यह है कि इस तरह की माग उस समय की जा रही है, जब सारा देश ग्राधिक सकट से घिरा हुग्रा है ग्रोर करीब 10 करोड ऐसे ग्रादमी है जो सूखे ग्रोर वीमारी से मर रहे है । वहा की सरकार ग्रीर वहा की जनता रिलीफ के लिए माग कर रही है, लेकिन केन्द्रीय सरकार कुछ रिलीफ देती है ग्रीर कुछ रख लेती है। ग्रगर वहा पर पहले से पूर्ण रूप से सिचाई की व्यवस्था कर दी जाती तो वहा पर ग्रकाल की हालत पैद। नहीं होती। यदि वहा पर मिचाई की यथेष्ट व्यवस्था की जाती तो ग्राज लोगो के मरने की नौबत नही श्राती। जब वहा के लिय सिचाई की माग की जाती है, सिचाई मलालय से माग की जाती है सिचाई मली माग करते हैं, डा॰ राव हमेगा रोन। रोया करते हैं परन्तु उनको पैसा नही दिया जाता है। ग्राज देश को मूखे का सामना करन। पड रहा है ग्रीर उसके लिये सरकार के पास पैसा नही है ग्रीर राजा रानियो के लिये पैसा है, बीमा कपनियों के महा सेठों के लिये पैसा है। तो में यह जानना चाहता हू कि ग्राज सरकार किस नीति पर चल रही है ग्रीर यह सरकार कहाँ जा रही है ?

ग्राज हमारे नाजवान ग्राथिक कठिनाई की वजह से, महगाई की वजह से बदहवास हो रहे हैं, देश के नौनिहाल, जिनके हाथो मे देश का निर्माण है, देश का भविष्य है, उनके लिये सरकार के पास पैसा नही है। वे लोग माग कर रहे है कि हमको काम दो, बेरोजगारी का भत्ता दो। सरकार के पास राजा रानियो के लिये पैसा है, महा सेठो के लिये पैसा है, लेकिन बेरोजगारी नौजवानो के लिये पैसा नही है। किस नीति पर यह सरकार चल रही है, कियर जा रही है ग्रौर किस दिशा की ग्रोर जा रही है।

हमारे सरकारी कर्मचारी महगाई के भार से परेणान है और महगाई के निराकरण के लिये वे अतिरम सहायता की भाग कर रहे हैं, लेकिन अतिरम सहायता की भाग कर रहे हैं, लेकिन अतिरम सहायता के लिये सरकार के पास पैसा नहीं है और सरकार इस बारे में टालमटोल कर रही है। सरकार कमिणन की रिपोर्ट की प्रतीक्षा में इस बारे में टालमटोल कर रही है और वेचारे सरकारों कर्मचारियों के चूल्हे बन्द पड़े हैं, उनके लिये पैसा नहीं है आर राजा रानियों को देने के लिये सरकार के पाम पैसा है। आज सरकार ने दिणा बदल दी है, अगर दिणा नहीं बदली है, तो कम से कम सरकारी कर्मचारियों को अतिरम सहायता तो दी जानी चाहिये, इन नौजवानों को महगाई भत्ता तो दिया जाना चाहिये और जो किसान सूखे और अकाल से पीड़त है, उनको

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[श्री वोगेन्द्र शर्मा]

सिचाई की सविधा तो दी जानी चाहिये। लेकिन उनके नाम पर ग्रापके पास पैसा नही है, राजा रानियो के नाम पर ग्रापकी तिजोरिया खाली हो जाती है ग्रौर ग्राप ग्रनुग्रह दान करने लगते है। म्राज जनता ग्रौर नोजवान ग्रपनी जीवन रक्षा के लिये सहायता मागती है तो श्रापके पास पैसा नही है ग्रौर राजा-रानियो के जेब खर्च के लिये ब्रापके पास पैसा है। इससे तो ऐसा मालम होता है कि सरकार ने ग्राज दिशा बदल दी है। हमने सरकार को जो वोट दिया था, वह सही वोट दिया था ग्रौर इसी ग्राक्वासन पर दिया था कि गरीब जनता की माग को यह सरकार पुरा करेगी ग्रौर समाज में परिवर्तन करेगी। सरकार ने भी वादा किया था कि हम पुरानी व्यवस्था को खत्म करने जा रहे है, इस देश में जनतत्ती व्यवस्था लाने जा रहे है ग्रौर सामन्तवादी, राजा-रानियो की जो व्यवस्था है, उसको खत्म करने जा रहे है ग्रौर इसी चीज के लिये हमने वोट दिया था ग्रौर सरकार की सहायता की थी। हमे इस बात पर गर्व है कि हमने ठीक बात के लिये सहायता दी अोर उस चीज को खत्म करने के लिये दी, जिसके लिये म्राज सरकार 10 करोड रुपया देने जा रही है। हम इस चीज का तब तक विरोध करते रहेगे, जब तक हमारे मे दम होगा।

श्री वीरेन्द्र कुमार सखलेचा (मध्य प्रदेश) क्या ग्राप इसके खिलाफ वोट देंगे ?

श्रीयोगेन्द्रशर्मा सुबह मौका ग्रायाग्रौर ग्रब भी मौका ग्राया है।

दूसरी बात जो मैं निवेदन करना चाहता हूँ वह पुलिस के लिये 1 करोड 48 लाख ग्रौर 12 हजार रुपये की माग के सम्बन्ध में है। जहा तक पुलिस की माग का सम्बन्ध है, हम लोग ग्रभी शाहदरा कान्ड को नहीं भूले हैं। हमारे बिहार में सिरका कौलरी में, जो मजदूर महगाई की मार से विचलित होकर ग्रपने लिए रोटी की माग कर रहे थे, उन पर पुलिस ने गोली

चलाई ग्रौर पाच ग्रादमी मारे गये। इसी तरह से कुमार धुव्वी मे जब मजदूर ग्रपनी मागो के सम्बन्ध मे माग कर रहे थे, तो पुलिस ने गोली चलाई ग्रौर वहा पर भी कुछ लोग मारे गये। श्रभी श्रापने गजरात के सम्बन्ध में श्रखबारो में पढ़ा होगा कि वहा पर गाव की जनता चीनी के बटवारे के लिये माग कर रही थी ग्रौर वहा पर भी पुलिस ने गोली चलाई ग्रौर कुछ लोग मारे गये । स्राप जो यह माग पुलिस के लिये कर रहें है क्या उसे ग्राप बुलैंट्स खरीदने मे खर्च करेगे ? जहा पुलिस ग्रीर सरकार को महगाई पीडित जनता की हर तरह से मदद करनी चाहिये थी, वहा पर भाज सरकार जनता की जान ले रही है। हमें तो ताज्ज्व हो रहा है कि इस सरकार की तरफ से इस तरह की माग की जा रही है, जिस सरकार के बारे में हमको पता है कि उसमे काफी लन्दन प्रशिक्षित लोग है। मै यह बात इसलिये कह रहा ह--मुझे वहा जाने का सोभाग्य प्राप्त नही हुन्रा है—कि इस सरकार मे लन्दन प्रशिक्षित काफी लोग काम करते है ग्रीर इस सरकार से आशा की जाती है कि कम से कम पुलिस की जो भूमिका है, वह उसकी दूसरी तरह की होनी चाहिये थी। लन्दन मे वहा की सरकार पुलिस से कह रही है कि तुम हथियार लो। वह उनको बन्दूक देना चाहती है, लेकिन पुलिस एसोसिए रान वाले कह रहे है कि नही, हम हथियार नहीं लेगे क्योंकि हमारा काम फौज का काम नही है, हमारा काम तो जनता की सहायता करने का काम है। हम बन्दूक स्रोर रिवाल्वर नही रख सकते। ग्राज लन्दन प्रशिक्षित सरकारी ग्रधिकारी सरकार की स्रोर से दमनकारी पुलिस के लिये ग्रौर ग्रधिक दमन करने के लिये माग कर रहे है जो कि सचम्च में समझने लायक बात नहीं है। क्या इन लोगो ने भ्रपनी लन्दन की सारी शिक्षा को भुला दिया है ? हम सरकार से यह ब्राशा करते है कि सरकार ग्रपनी पुलिस की भूमिका को नये समाज ग्रोर नये युग के ग्रन्रूप मे बदले।

उनको जनता का सहायक बनाए, जनता का दमनकारी नहीं, जनता की जान लेने वाला

नही । तो ये तीन पूरक मागे है जो 90 फीसदी राजा महाराजान्रों की मदद के लिये, सेठों की मदद के लिये स्रोर दमनकारी स्रगो को मजबूत बनाने के लिये है। इसलिये हम मरकार से पूछना चाहते है स्रोर सदन के तमाम सदस्यों से पूछना चाहते है कि जिस तरह का समाज, जिस तरह का देश , म बनाना चाहते हैं, एक जनतात्रिक प्रगति-शील समाजवादी देश, क्या उस स्रोर श्रागे बढने मे इस तरह की चीजे सहायक है [?] ये चीजे पीछे ले जा रही है स्रोर सरकार यदि पीछे जायगी तो भारत की जनता अब इस हालत में नहीं है कि उसको बर्दाश्त करे। ' 69 को देखिए '70 को देखिए '71 को देखिए, और '72 को देखिए, वह पीछे ले जाने वाली शक्ति का साथ नहीं देगी। जो सरकार पीछे जायगी उसको जनता के कोध का सामना करना पडता है ग्रौर जनता के कोध का सामना करने वाली सरकार देश में चल नहीं सकती। इसलिये हम सरकार से अनुरोध करते है कि आपने जो जनता से वादे किए थे, स्रापने जिस वादे के स्राधार पर जनता का समर्थन लिया था या जो जनता के सामने कमिटमेट कर चुके है या जो जनादेश आप प्राप्त कर चुके है, उस जनादेश का पालन कीजिए ग्रौर जो राजा-महाराजाग्रो, रानी-महारानियो सेठो-महासेठो को खुश करने के रास्ते पर चल रहे है ग्रौर जनतः की मागो को ठुकराने ग्रौर उसके ऊपर दमन के रास्ते पर चल रहे है उसको छोडिए स्रभी भी समय है। एक प्रोढ नेतृत्व, एक दूरदर्शी नेतृत्व का कर्त्तव्य है कि वह समय रहते दिशा को बदले ग्रॉर ग्रागे बहे।

SHRI MONORANJAN ROY (West Bengal): Mr Vice-Chairman, Sir, we are told that this is the Appropriation Bill But, Sir, I would say that this is a Misappropriation Bill It should have been called the Misappropriation Bill.

SHRI MAN SINGH VARMA (Uttar Pradesh): Misappropriation?

SHRI MONORANJAN ROY: Yes, misappropriation We are asked to grant another sum for the police We are told that it is for the Assam Rifles, to guard and protect the passengers L/P(N)10RSS—6(a)

from the Naga rebels. But, already a sum of 110 83 crores of rupees has been sanctioned by the original budget for the police and that is the provision for the pol ce Sir, if anything happens in a State, that is to say, if anything is raised by any Member regarding the police action in a particular State or the law and order situation, a pet reply comes from the Ministry that this is a State subject and therefore, we are not entitled to raise the issue in Parliament, but should request the State Home Ministry to take action. Sir, how the law and order situation in the country has improved and is improving, according to Government seen from incidents mentioned by other hon members in Shahadra, in Gujarat and in many other States. But, Sir, I would only mention about West Bengal.

In West Bengal, Sir, those people who can shout the Prime Minister's name, "Jug jug j10", are allowed to commit murders Any number of murders they can commit with impunity and no one is airested In broad daylight, before the police, murders were being committed, people are being murdered under the pretext that they belong to the opposition side Women have been raped and yet, the police does not take any cognizance of these crimes Some of these villains, these ruffians in the name of Mrs Indira Gandhi, the Prime Minister, shouting "jug jug jio", have raped women They snatch them from their husbands, from the railway stations or while coming from the cinema houses in West Bengal.

श्री जगदम्बी प्रसाद यादवः कहा की बात कर रहे हैं ?

SHRI MONORANJAN ROY In West Bengal And, Sir, no action is taken by the police and for that police, Sir, we have to grant again a certain sum

If it is not misappropriation, what else is it? I would say that it is not a misappropriation by a particular Minister But the money will be misappropriated by whosover he may be So the Bill itself is a Misappropriation Bill

[Shri Monoranjan Roy]

Now. Sir. it is not only murdering, killing and raping. It has now burning down of to come newspapers who dare to criticize goonda Poor actions. these hawkers of newspapers earning Rs. 2 or Rs. 2.50 a day are being beaten mercilessly in presence of the police in broad daylight at the Railway station, and particularly at the Sealdah station. No action is taken. And these are done by whom? It is led by some MLAs and a railway employee, Pradip Ghosh. He happens to be, on the one hand, a railway employee and on the other a member of the Chhatra Parishad and also a member of the Executive Committee of the Pradesh Congress Committee. He was arrested in Dhanbad. His aim was to break the Railway Employees' Conference behalf of one of the MPs in Lok Sabha. He was sent by him. He was arrested at Dhanbad, with a revolver. Then he was released at the instance of the Chief Minister of West Bengal and the Home Ministry of the Cent-ral Government. The Bihar Chief Minister had to release him on bail. Now, I do not want to go into all these details. But this is what is happening in West Bengal and the situation is deteriorating every day. Now what is happening is that the various groups belonging to the Congress, either working in the trade unions or somewhere else. are quarrelling among themselves and murdering each other.

Now, the Government cannot solve the single problem of employment. Unemployed youths were promised that they would be given employment after the election. But now they are not given any employment. And reaction has started. It will go a long way, I would warn the ruling party.

Now, Sir, coming to the Misappropriation Bill, it has not got any scheme regarding the people who are near famine-stricken due to drought and failure of rains. Here in this House when the Agriculture Minister told that "within seven days we expect rains" during that serious drought condition. I told him. "Yes, but within 15 days we will be faced with floods

in those places". And floods have actually inundated thousands of acres of land and houses have come down. Such is the position. But there is no scheme either for irrigation or for flood control.

There is no scheme for the workers for princes. All the members, including the members of the CPI, said that princes should not be given any compensation . . .

(Time bell rings.)

Sir, how many minutes are allowed? I have taken only 5 minutes.

THE VICE-CHAIRMAN (SHRI V.B. RAJU): Two hours have been allotted to the Bill in all.

SHRI MONORANJAN ROY: Then, these princes are given ex-gratia payment. What about the poor employees? The Government is committed to garibi hatao. So they are removing the poverty of the princes. But the employees who have been serving the princes for years and for generations will be completely in a miserable condition. But there is no word about them, about the employees of the princes, about the unemployed. What about unemployment? Not a single paisa as unemployment relief has been given. Government has promised to the princes, to big business monopolists to рау from Exchequer, but they cannot pay anything to poor workers and employees who have been retrenched from the Government undertaking itself. In the Indian River Steam Navigation Company, now taken over by Government, more than a thousand employees were dismissed long ago in 1967. They have not been paid a single farthing, according to the Act. They went to the High Court and got a judgment in their favour but still till now the Government have refused to pay. This is how they treat the poor employees and the workers compared to the Princes, monopolists and big colliery owners.

I have very little time at my disposal but I would like to tell the Deputy Minister for Finance that some secret deal seems to be going on between the Government and the foreign

oil barons in this country. Are they trying to have joint sector in oil also? These foreign oil barons have been exploiting our country for centuries. Are they trying to have joint sector, or have holding companies or having equity shares paying huge sums to them? These foreign oil barons are putting pressure upon the Government of India blackmailing with regard to crude oil prices because they still hold the monopoly position. There is no word about nationalisation of those oil companies, why is it so? Do the Government know that the foreign oil companies in the eastern region have already issued notices of retrenchment to a thousand employees? The Government is a silent spectator. We know how the employees of the Esso and retrenched even companies were while a Commission was sitting. The Government of India did not put any pressure upon the oil barons to await till the Report of the Commission came out. Afterwards the Commismortem recommendasion's post tion came, after the employees were retrenched and dismissed, that there was no ground for retrenchment of the employees. At that time also the Government was a silent spectator.

I now come to the question of high prices. The Central Government employees are being cheated because of the fraud of the consumers price. It has again and again been pointed out by the trade union movement in Bombay and other cities how fraud is being committed through this consumers Price. In spite of the sky-high rise in prices we find that 10 points are not reached. It is said to be less by 0.2 than what is required for the next slab of dearness allowance to be paid to the Central Government employees.

Is it not a fraud? Does not the Minister and the ruling party know how the prices are rising and how the Government employees are being deprived of extra dearness lowance? They are being cheated by the argument that to reach the next slab 0.2 points are less. This is how Government is dealing with its own employees, with its own workers who,

after their retrenchment from River Steam Navigation Company seven years ago, are not getting a single farthing even according to the Act. Government prefers an appeal. It is a shame on the part of Government to deal with the workers like that, and on the other hand make ex gratia payments to the princes. The princes are very poor, but not their employees!

With these words I oppose Bill.

श्री सीताराम सिंह (बिहार) : श्रीमन, एक कहावत है, ज्यों ज्यों दवा की, मर्ज बढता गया । वहीं स्थिति ग्राज ग्रपने देश में हो रही है।

श्री एस० डी० मिश्र (उत्तर प्रदेश) : यह तो दवा ही नहीं कर रहे हैं। यह कैंसर है, कैंसर।

श्रो सीताराम सिंह : पहली, दूसरी तीसरी ग्रौर चौथी योजना से यह देश गुजर रहा है, लेकिन इसका ऋंजाम क्या हुआ है . . .

श्री मान सिंह वर्मा: गुजर रहा है, उजड भी रहा है।

श्री सीताराम सिंह : ग्रौर योजना भी कैसे ? किसी एक तरफ ग्ररबों योजना पर खर्च किया जा रहा है दूसरी तरफ देश में करोड़ों लोग बेकार भी बने हुए है ग्रौर भूख से ग्रौर ग्रकाल से भी मर रहे हैं ग्रौर स्थायी कांग्रेस के राज्य में स्थायी भुखमरी, स्थायी बाढ़, स्थायी मंहगाई के भार से चकनाचूर हो रहे है। गलत योजना है यह। योजना किस के लिये बनी है नगरमेठों, नौकर-शाहों ग्रौर राज्य नेताग्रों के लिये योजना है। ग्राम जनता के लिये यह योजना नहीं है। भ्राम जनता को इस योजना से कोई लाभ नहीं है श्रौर हिन्दुस्तान के हजारों लोग भूख के कगार पर खड़े हैं ग्रौर सैंकडों लोग भूख से मर रहे है । गजब की स्थिति है । योजना भी चलती है स्रौर भ्खमरी भी चलती है । यूं तो पूरे देश में स्रकाल की स्थिति है, लेकिन विशेषकर बिहार की हालत प्राज बिल्कुल विस्फो-टक हो गयी है ग्राज वहां हजारों लोग दम तोड

[श्री सीताराम सिह]

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रहे है। 500 में ग्रधिक लोग भूख से मर गये है भौर इसी बिहार में जो भयकर स्रकाल है, भुखमरी है उसकी तरफ ध्यान ग्राक्षित कराने के लिये मैने 48 घटे की भुख हडताल भी की थी, लेकिन उसके बाद भी खबरें छपती है। मै उन खबरों को ग्रापको बताना चाहगा भूख से छटपटाती महिला की कुए भे कुद कर ग्रात्महत्या । यहा प्राप्त रिपोर्ट से मालुम हुन्ना है कि शाहपुर पटोरी ग्राम की एक महिला भूख में छटपटाती हुई जो थी उने क्ये में कृद कर अत्महत्या कर ली। यह स्थिति है। कुछ लोग ग्रन्न के ग्रभाव मे जहर खा कर मर रहे है।

श्री कल्याण राय: ग्रीर दूसरी तरफ मे कंपेसेशन दे रहे है।

श्री सीताराम सिंह: ग्रौर दूसरी तरफ राजाग्रों ग्रौर मालिको को इनाम बाटा जा रहा है। गजब का समाजवाद है इस देश का। यह मेरी समझ मे नही स्राता कि यह प्रथम चरण है समाजवाद का तो इसके चौथे चरण में क्या होने वाला है।

श्री एस० डी० मिश्र: नयी रोशनी श्रा रही है।

श्री महावीर त्या री: गरीबी मिटाने का नारा लगाया है उसका तरीका यही है कि गरीब भुख से मर जायेगे तो गरी बी मिट जायेगी।

श्री सीताराम सिंह : तो ऐसी स्थिति ग्रपने देश की है ग्रीर वे हंसते हैं कि ऐसी स्थिति नही है, पर वास्तव में स्थिति बहुत द्खद श्रौर भयावह है। एक कहावत है कि:

> ले कर नक्तर हाथ में जर्राह ने कहा, रग रग में दर्द है, लगाऊ कहा कहा ?

एक तरफ बेबी कार बनती है इस देश मे, श्रीमती इन्दिरा गाधी के सूपृत्र बेबी कार बना रहे है श्रौर दूसरी तरफ लगन के दिनों में, जेठ वेमाख की कड़कड़ाती धूप में हजारों लोग ट्रेन की छतो पर चढ कर चलते हैं, दुर्घटनाये होती है ग्रौर लोग मरते है, बसो की छन पर चढ़ कर चलते है ग्रौर मरने है।

5 p.m.

श्राज स्थिति इस बात की साक्षी है कि यह किस तरह का समाजवाद चल रहा है इस देश मे । श्राज ट्रैक्टर का उत्पादन ज्यादा होना चाहिये, माल ढोने का टुक ज्यादा पैदा करना चाहिये, रेलवे का डिब्बा ज्यादा बनना चाहिये, रेववे के इजन ज्यादा बनने चाहिये, तो भ्राज बेबी कार वन रही है।

श्री मान सिंह वर्मा : वह भी बनेगी नही ।

श्री सीता राम सिंह: : ग्रीर गरीब देश के हमारे स्रादरणीय राप्ट्रपित है वह छः लाख रुपए की कार मंगाने है। यह गरीब देश के राष्ट्रपति है। छः लाख की कार मगाते है, देशी कार जो 24-25 हजार रुपए में मिलती है उससे काम नही चलता है।

श्री महावीर त्यागी: एक ही कार 6 लाख रुपए की है ?

श्री सीताराम सिंह: जी हां, एक ही कार 6 लाख रुपए की है। यह समाजवाद है। तो मै बहुत ग्रदब के साथ ग्रापके जरिये, इस सदन के प्रधान मंत्री श्रीमती जरिये, हिन्द्स्तान की इन्दिरा गांधी को चेतावनी देना चाहता हूं कि इतिहास किमी का इंतजार नही करता है। जब चीन के नेता च्यांगकाई शेक ग्रपनी जनता की रोटी-रोजी का इंतजाम नही कर सके तो वहां की जनता ने उनको फारमोसा के जंगल मे फेंक दिया। तो वह दिन दूर नही है। यह अजेय बहुमत के बल पर ज्यादा घमड में न रहे। किसी ने कहा है –सुन्दरता पर गर्व न करना स्रो रूप की रानी, समय रेत पर उतर जायेगा कितने मोती का पानी। तो वह दिन दूर नही कि जिस तरह से फारमोसा के जगल में च्यांगकाई शेक को फैका गया उसी तरह से श्रीमती इन्दिरा गांधी को भी इस गही

से जनता हटायेगी। पार्टी भले ही कमजोर हो किसी की लेकिन जनता किसी की प्रतीक्षा नहीं करेगी ग्रौर ग्रापके ग्रौर हमारे लिये जनता रुक कर बैठेगी नहीं।

संसद-कार्य मंद्रालय में राज्य मंद्री (श्री ग्रोम् मेहता) : सीताराम सिंह जी ग्राप ख्यालों की दुनिया में हें।

श्री सीताराम सिंह: जी हां दोस्त, हम ख्यालों की दुनिया में हैं, ग्रसली दुनिया में, धरातल पर म्राप ही है मेहता जी, इसलिये तो यह देश का नजारा है। कोई भी देश जहां की लोकतंत्री सरकार है, न्यायप्रिय सरकार है वहा इस प्रकार के प्रकाल, ऐसी भुखमरी, नही होती है। प्रगर श्राकाश से पानी नहीं मिल रहा है तो नीचे में पानी है। ग्राज विज्ञान के युग मे जब लोग, राकेट छोड रहे है, चन्द्र लोक में चढ रहे है तो फिर धरती से पानी क्यों नही निकाला जा सकता है। दिल्ली में फव्वारा लगाते है। लाखों रुपया खर्च करके दिल्ली में फव्वारा लगाया जाता है ग्रौर गांव में पानी बिना इसान मर रहे है, धरती प्यासी है, फसल नही उगती है, पानी का इंतजाम नही है। यहा फव्वारा लगाते है। गरीबी हटाने की यह स्कीम है। जब एक तरफ लोग भूख से तडप कर मरते है तो दूसरी तरफ मंत्रिमंडल में ग्रधिक मंत्री बढाने के लिये बिहार से हर एक सप्ताह के बाद दस मंत्री ग्रा जाते है। यही नैतिकता है ! यही ईमानदारी है। जब वहां एक तरफ भूख से लोग मर रहे है। तो दूसरी तरफ एयर-कंडी शन मकान बन रहे है, मंत्रियो के घरों में एयर-कंडीशन की मशीन लगती है। तो यह ज्यादा दिन चलने वाला नही है।

जहां तक शिक्षा का सवाल है इस देश में शिक्षा में क्या हो रहा है। एक तरफ शासकवर्ग पैदा किया जाता है भ्रौर दूसरी तरफ शासित वर्ग पैदा किया जाता है। कुछ स्कूल है जहां पांच साल के बच्चे दाखिल होते है भ्रौर मम्मी डैडी पढते है ग्रांर दूसरी तरफ गांव के बच्चे साधारण लोगों के बच्चे जो है उनको धान रोपना सिखाया जाता है, तकुग्रा चलाने ग्रीर ईंट बनाने की शिक्षा दी जाती है। इस तरह का पक्षपात कितने दिन चलेगा इस देश में।

(Time bell rings)

तो मै ज्यादा समय नही लेना चाहता । कुछ निवेदन करना चाहुंगा विशेषकर बिहार के मामले में । बिहार में जो ग्राज भयावह स्थिति है उस स्थिति का मुकाबिला करने के लिये ईमानदारी से कबूल करना पडेगा कि स्थिति भयावह है। जो डाक्टर बीमारी को कबूल नही कर लेगा वह इलाजभी नही कर सकता है। तो ग्राज बिहार की यह सरकार कबूल नहीं करती है कि भुखमरी है तो यह बिहार की मरकार इलाज भी नही करेगी ग्रौर जहां तक केन्द्र की सरकार की बात है ग्रगर बिहार मै या देश में कही भी कोई मरता है तो उसकी जिम्मेदारी पूरी केन्द्र सरकार की है, यह कह कर निपट जाना कि यह प्रान्त का मामला है यह कतई न्यायमगत नहीं है, युक्तसंगत नहीं है ग्रौर हम, श्रीमान, ग्रापके जरिये ग्रौर इस सदन के जरिये से निवेदन करना चाहते है कि कम से कम बिहार के लिये एक महीने में 250 माल ढोने के डिब्बे प्रति दिन के हिसाब से देना चाहिये।

उपसभाध्यक्ष (श्री वी० बी० राजू): ग्राप समाप्त कीजिये, डाउट के ऊपर एक स्टेटमेंट होने वाला है।

श्री सीताराम सिंह : एक मिनट में समाप्त करता हूं। श्रीर कम से कम दो लाख टन गल्ला प्रति मास वहां जाना चाहिये क्योंकि श्राज 4 करोड जनता बिहार की श्रकाल के गाल में पड़ी हुई है। एक मिनट में मै एक मिसाल देना चाहता हू भ्रष्टाचार की। भ्रष्टाचार का जहां तक सवाल है तो यहां तो मुण्कल यह हो रही है कि न्याय लेने इंसान कहां जायेगा।

उपसभाध्यक्ष (श्री वी० बी० राजू) : ग्रब ग्राप समाप्त कीजिये ।

श्री सीताराम सिंह: 60 लाख रुपया टेलीफोन पर निकल गया लेकिन आज तक सदन में सरकार की तरफ से पब्लिकली कोई बयान नहीं ग्राया कि यह पैसा था तो कहां था, किसका था।

श्री महावीर त्याती: कहां निकल गया।

श्री सीताराम सिंह : नागरवाला-कांड को म्राप जानते ही है। धन्यवाद।

SHRIMATI SUSHILA ROHATGI: Sir, at the very outset, I would like to thank the hon. Members for the very valuable suggestions that they have made, especially to Tyagiji for having raised the stature of the debate, I mean the earlier part of his suggestion which is that there should be a certain ceiling on borrowing. I am grateful to him and also to the other Members who have been making valuable suggestions. I thought that the Members would confine themselves to the specific points that have been mentioned here in the course of the Supplementary Demands here. As I see and as I had somewhat anticipated, this is a subject where there is no restriction on the use of the excellent imagination and the exercise of the eloquent powers of the hon. Members and therefore they used all their persuasion, all have political vision and pooled all their wisdom together in trying to benefit the Government. Some have been kind enough to caution the Government against expenditure. Some have been kind enough to warn the Government that if it persists in the present way of thinking and the present mode of action, the day is not far off when it might have the same fate of Chiang-Kai-Shek. As Members belonging to different political parties, they are entitled to their freedom of thinking and we do not want to contradict them. But, Sir, as a student of history. I say that there is little in what they say, the future alone can prove that I can only say that we have no fears, if they have any, we shall certainly try to allay them,

Coming to the specific points, some hon. Members have become agitated about the police grant. This is a very innocent grant about the police. In 1956 certain protective measures were formulated and jointly with Army, the Government of Assam raised a protection force in order to combat the activities of the Naga hostiles in the areas which were adjoining the railway tracks pursuance of that decision the following steps were taken by the railways running of specials, running of ambulance cars, patrol specials and work of escorting passengers and conducting search of their luggage.

I do not know how far it would be correct or judicious on the part of hon. Members to introduce any poli-tical motive behind this. This is an absolutely innocent demand. It is the duty of the police to protect all. There is no question of the Congress Party trying to mobilise its power or to consolidate the party as one of the Members said it is to improve democracy. I do not think this protection force would have given protection only to the members of the Congress Party. The police is supposed to protect the people in general. If they have any fear on that score, I would like to allay that.

Regarding the allegation made by some Member—I think the CPM Member who spoke was very frank and he said that the entire police's working is in a very bad manner—I would only like to remind him what the police had been doing in the last three years—I leave out the last year—in West Bengal. The CPM had a big role to play in that.

And, therefore, we cannot exonerate the people who injected the police force with indoctrination demoralising them to a certain extent. Is it not the duty of the police to offer protection to the public? But if a stage comes when the entire industry is dislocated, when the normal life is paralised, what is to be done? Has not the police to see that the common man is protected irrespective of his party affiliation. When a certain party was in power, the police no doubt

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degenerated Therefore, that cult, the gospel of violence which has been there for some time, will take a little time to go to bring it to proper performance However, we do not intend to make police raj in this country We are wedded to socialism and we will see that we stand by our commitment. And therefore I would contradict the hon'ble Member when he said that there is police raj in West Bengal What is true is that the police has been indoctrinated in a particular manner by a particular party

SHRI MONORANJAN ROY That is why we have been asked to keep silent while Congress men are going on murdering and raping.

SHRIMATI SUSHILA ROHATGI: I would like to know what happened at Rabindra Sarobar. Coming to the next point

SHRI MONORANJAN ROY On a point of order On Rabindra Sarobar there was a Commission of Enquiry. The Commission has given their verdict and their recommendation also. There is no truth that on Rabindra Sarobar any lady was molested or whatever that may be. There was no incident like that, so far as unemployment is concerned We have to remember the past We are wedded to democratic socialism unlike a regimented economy. It is a matter of time. All the planning and all the actions of the Government last few years, during the course of the last 25 years, after independence. have been directed in this manner I think the hon'ble Members are fully aware of the various steps the Government intends to take. There are certain deficiencies. There are certain weaknesses of which we are aware I think it is the realisation of our weaknesses which alone will make up I think the Government will go ahead in a determined manner to see that unemployment gets reduced and as many people as possible are in a position to get employment So also about illiteracy

About general insurance, I would like to take this opportunity of congratulating the Members. It is a very

progressive step though some Members may disagree with the tum of money given to the various States But I think the House in general has accepted that this is a progressive measure and the House has supported it. I think this is something which will be written in letters of gold This will go a long way in in-volving people This is in consonance with the commitments the Government had made to the public

THE VICE-CHAIRMAN (SHRI V.B. RAJU): There is no point of order.

SHRIMATI SUSHILA ROHATGI: I am extremely happy to note that there was no incident Where the honour of a woman is concerned, I stand by it rather than refute it. And I hope the hon'ble Member would support me rather than disagree with me

Secondly, about education, I agree with the hon'ble Member that the rate of percentage of illiteracy is very low We all have to work in a manner (Interruption by Shri Monoranjan Roy). We have switched off from police to education I am not discussing West Bengal.

श्री जगदम्बी प्रसाद यादव े सी० पी० एम० ने पहले मारा श्रीर कांग्रेस ने बाद में मारा. लेकिन दसरे लोग क्यों पिसे जाएं ?

श्रीमित सुशीला रोहतगी : लडाई तो हमने ग्रौर ग्रापने दोनों ने देखी, हम तो नहीं लडते। वे एतराज कर रहे थे कि तामिलनाड़ में ऐसी चीज नही हुई है।

श्री जगदम्बी प्रसाद यादव : मंत्री महोदया ने कहा, पहले सी० पी० एम० के लोगो ने बंगाल मे मर्डर किया ग्रौर महिलाग्रो के साथ दुर्व्वयहार किया । भ्रब वे कहते है कहा काग्रेस का शासन है। हमारा कहना है कि दूसरी पार्टी वाले भी पीटे जा रहे है। उसका क्या होगा ?

SHRI G. A. APPAN (Tamil Nadu): Mr. Vice-Chairman, Sir, she cannot drag the name of Tamil Nadu in this way Why should she? Except for the interference of some of the vested in-

[Shri G. A. Appan]

terests belonging to this party, I do not think there is anything wrong in the Tamil Nadu Government.

SHRIMATI SUSHILA ROHATGI: I have the highest respect for Tamil Nadu and the Members coming from that State.

Sir, the point about unemployment is as relevant as the illiteracy point. We are committed to eradicate illiteracy as fast as possible and also fill in the gap. Now, one of the Members had mentioned about the Geological Survey of India. Certainly his sentiments will be conveyed and will be given proper consideration, and it can be taken up at a later stage when it is examined.

About drought, I would like to assure hon. Members that there can be no question of party views on relief operations in natural calamities like drought. Whether it is the Congress Party or any other party, we will extend our hand of sympathy to the people affected. There is no auestion of any party views arising in this matter. I would like to tell hon. Members that the Government is fully aware of the gravity of the situation. I think probably there is going to be a statement in the House today. But I would not like to anticipate it. I would only say that the Government is seized of the entire situation arising out of the natural calamity. The Government has received representations from various States and they are receiving attention. Representatives of the Finance Ministry and the Planning Commission have also visited the various States which have been affected by drought. In the Central sphere there is a provision of Rs. 75 crores for natural calamities relief to the States. Perhaps we may have to provide a larger sum, if the necessity arises. because we cannot say just now what will be the quantum of relief that will be required. More-over, to meet the drought situation, a crash programme for agricultural production has been undertaken from Stare to State. To meet additional demands, Central borrowing has been increased by nearly Rs. 108 crores.

This is not to say that we have done everything so far. But under the circumstances, whatever has been necessary for meeting natural calamities has received Government's attention, and the doors are never closed for that.

Now, about the privy purses which is the main point which Members have raised here, I think this is another historic step that we have taken. This brings to an end one of the feudal orders. People may say that we should not have paid them any amount at all. That is also a matter of ideology. But the Government at every stage has said that we do not want to expropriate, that we do not want to take away things like that to cause much hardship to people. Even the President in his Address had mentioned some sort of relief pay-ment that would be given to those people. The Finance Minister also made a similar statement. If we see the statement that has been laid on the Table of the House, we find that the ex gratia payment will be made in a sliding scale within certain maximum limits which have been carefully considered. The small former Rulers who constitute the majority, will get comparatively more. That is, those below Rs. 15,000 are proposed to be paid eight times their privy purse. Likewise those getting between Rs. 15,000 and Rs. 50,000 will get six to eight times their privy purse. For those getting a privy purse of more than Rs. 50,000 the ex gratia the first Rs. payment in respect of 50,000 will be on the above basis and for the balance of the amount of privy purse, four times this amount is proposed to be paid. Above Rs. 1 lakh, the ex gratia payment will be limited to Rs. 5,30,000 which corresponds to the payment for those getting a privy purse of Rs. 1 lakh. But no one will get less than an amount equivalent to one year's privy purse. It is proposed to inform each former Ruler of the amount that is proposed to be paid to him and the payment will be made after he accepts the offer. Sir, we were annually paying Rs. 5 crores to these Princes. Now when the entire amount to be paid comes to Rs. 10 crores or a little more,

it is left for us to see whether it is more or it is less, whether it is just and equitable or not. These may be matters of our own political ideology. But this is the basis on which the Government has calculated. Similarly allowance has been made on compassionate grounds for those who will be depending upon these former Rulers. I think hon. Members will have no difference of opinion on that point.

Then someone had mentioned about the Mysore Palace. I think the matter is before the Law Ministry now and the Law Ministry is considering it.

Then some Member had mentioned about the Munich Olympics; I think it was Mr. Yadav. I do not know how far that is correct. But is has beer brought to my notice that India has won against Kenva in the Olympic Hockey by three goals to two. The match was just over and this is the information which has been communicated to me. I do not know how far it is correct, but I think it will be authentic. Since the Member was interested in games, I thought I could communicate this news to him.

Another point had been communicated about the . . .

श्री जगदम्बी प्रसाद यादव: मैंने यह कहा था कि प्राइम मिनिस्टर महोदया ने यह कहा था कि भारत बड़ा विशाल देश है लेकिन इमकी विशालता देखते हुए सिर्फ एक गोल्ड मड़ल की श्राशा देश लगाए हुए बैठा है श्रीर बाकी खेल प्रतियोगिता में कुछ नहीं। तो श्रापने जो समाचार दिया है एक गोल्ड मेड़ल की श्रोर बढ़ रहे हैं, दूसरे गोल्ड मेड़ल की श्रोर ...

श्रीमती सुशीला रोहतगी : यादव जी, में आपसे केवल एक प्रार्थना करना चाहती हूं। यदि श्रापको ऐसे योग्य श्रादमी का सहयोग मिल जाए तो एक गोल्ड मेंडल 10 में परिवर्तित हो सकता है। यह श्रापकी तरफ से श्राना चाहिए . . . हमाी तरफ से हमेशा श्राता है।

श्री जगदम्बी प्रसाद यादव : ग्रव तो बरावरी की बात है। खेल में भी बरावरी हो गई है। यह दोनों तरफ में कोणिश की बात है।

SHRIMATI SUSHILA ROHATGI: Now, about the question of bonus and Pay Commission I believe in the Lok Sabha yesterday there was a statement by Mr. Khadilkar. And on the question of extending the provisions of the Act to employees of Government undertakings the Government have explained the position clearly. The pay scales and emoluments of these employees are reviewed from time to time by pay committees of similar bodies, and it is for this reason that these employees have understandably been excluded from the purview of the Bonus Act. just for the information of House, the Government have explained the position.

Sir, I would not like to go into the political aspects of various things. I think this is a very simple matter, and after having given so much time to it and thought over each and every aspect of it, I hope, the House will give its unstinted support to this Bill.

MAHAVIR SHRI TYAGI: The honourable Minister has not replied to my suggestion of effecting drastic economy in Government's expenditure. Will the Minister be surprised to know that the proportion of your money supply with the public in 1961 and 1971 is exactly the same as the rise in prices of commodities? It was Rs. 2868 crores in 1960 and it is Rs. 8361 crores now. The inflation is exactly the same as the proportion in which prices have risen . . .

(Interruption).

SHRIMATI SUSHILA ROHATGI: We are grateful to the honourable Member for the suggestion. The Government is fully aware of this. As a matter of fact, a number of steps have been taken by the Government to effect economy and there is still further scope for economy. I would welcome any specific suggestions for practising economy in Government's expenditure.

THE VICE-CHAIRMAN (SHRI V.B. RAJU): The question is—

"That the Bill to authorise payment and appropriation of certain further sums from and out of the [The Vice-Chairman]

Consolidated Fund of India for the services of the financial year 1972-73, as passed by the Lok Sabha, be taken into consideration".

The motion was adopted.

THE VICE-CHAIRMAN (SHRI V.B. RAJU): We shall now take up the clause by clause consideration of the Bill.

Clause 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI: Sir, I move:

"That the Bill be returned".

The question was put and the motion was adopted.

MESSAGES FROM LOK SABHA

I. THE FORMER SECRETARY OF STATE SERVICE OFFICERS. (CONDITIONS OF SERVICE) BILL, 1972

II. THE DELHI SCHOOL EDUCATION BILL, 1972

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith the Former Secretary of State Service Officers (Conditions of Service) Bill, 1972, as passed by Lok Sabha at its sitting held on the 2nd September, 1972".

(II)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Saturday, the 2nd September, 1972, adopted the annexed motion in regard to the Delhi School Education Bill, 1972". 2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House.

MOTION

That the Bill to provide for better organisation and development of school education in the Union Territory of Delhi and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri D. P. Yadav
- (2) Shri P. Venkatasubbaiah
- (3) Shri P. V. Reddy
- (4) Shri Kamala Prasad
- (5) Shri Jagdish Narain Mandal
- (6) Shri Amarsinh Chaudhari
- (7) Shri R. G. Tiwari
- (8) Shri Krishnarao Patil
- (9) Shri E. V. Vikhe Patil
- (10) Shri K. K. Shetty
- (11) Shri Prabodh Chandra
- (12) Shri Amarnath Vidvalankar
- (13) Shri Chandra Bhal Mani Tewari
- (14) Shri Jagdish Chandra Dixit
- (15) Dr. Govind Das Richhariya
- (16) Shri Sudhakar Pandey
- (17) Shrimati Maya Ray
- (18) Shrimati Subhadra Joshi
- (19) Chaudhry Dalip Singh
- (20) Shrimati Mukul Banerji
- (21) Shri H.K.L. Bhagat
- (22) Shri T. Sohan Lal
- (23) Shri Jagadish Bhattacharya
- (24) Shri C. K. Chandrappan
- (25) Shri E. R. Krishnan
- (26) Shri Virendra Agarwala
- (27) Shri Satyendra Narayan Sinha.
- (28) Shri R. R. Singh Deo
- (29) Shri Frank Anthony
- (30) Shri Samar Guha